

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION No. 771/2022**

**IN THE MATTER OF:**

Nishant Bhargav

..... Applicant(s)

**Versus**

State of Uttar Pradesh & Anr.

.....Respondent(s)

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**NDoH: 18.08.2023**

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Place: New Delhi

Date: 15.06.2023

Drawn & filed by



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PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION No. 771/2022**

**IN THE MATTER OF:**

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State of Uttar Pradesh & Anr.

.....Respondent(s)

**COMPREHENSIVE COUNTER AFFIDAVIT ON BEHALF OF  
JAYPEE INFRATECH LTD. THROUGH ITS IMPLEMENTATION  
AND MONITORING COMMITTEE TO THE LETTER PETITION  
AND THE REPLY DATED 11.03.2023 OF THE APPLICANT**

**MOST RESPECTFULLY SHOWETH-**

1. That the present Counter Affidavit is being filed by Jaypee Infratech Ltd. through its Implementation and Monitoring Committee (hereinafter referred as the 'answering Respondent'), in pursuance of the Order dated 17.05.2023 and the Impleadment Application No. 531/2023 of the answering Respondent. The Counter Affidavit is being submitted in response to the Letter Petition dated 13.06.2022 of the Original Applicant and the subsequent Reply Affidavit dated 11.03.2023 of the Original Applicant to the Status Report.
2. That at the outset, it is humbly submitted that the Letter Petition of the Applicant does not raise any substantial question of environment and has raised allegations, without any basis in facts and law. The answering Respondent is ensuring strict compliance with the statutory norms and undertaking activities in pursuance of the Resolution Plan, finalised by the Hon'ble National Company Law Tribunal on 07.03.2023. Furthermore, the Original Applicant has raised issues challenging the inadequacy of the (erstwhile ) management to resolve the issues faced by the Applicant at their place of residence. In view of the newly constituted Implementation and Monitoring Committee, the requisite issues being faced by the Applicant, if any, will be duly looked into and resolved at the earliest. The answering Respondent seeks liberty to place on record their submissions as per the issues raised by the Original Applicant.

**A. The grievances of the Original Applicant are beyond the jurisdiction of the Hon'ble National Green Tribunal**

3. That the Letter Petition (Email dated 13.06.2022) largely raises grievances against the Interim Resolution Professional for failing to respond to their queries and particularly on the inadequacy of the management in providing adequate services despite payment of maintenance charges by the Original Applicant. It is submitted that such allegations can be raised before the appropriate forum and are not admissible before this Hon'ble Tribunal.

**B. The answering Respondent is bound to operate within the four corners of the Resolution Plan and the Original Applicant cannot raise claims and grievances of occupancy certificate, among others before this Hon'ble Tribunal**

4. That on 09.08.2017, based on an Application filed before the National Company Law Tribunal, Allahabad, a Corporate Insolvency Resolution Process ( CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016 was initiated against the answering Respondent and accordingly Mr. Anup Jain was appointed as the Interim Resolution Professional ('IRP') for conducting the said CIRP.
5. That however, based on the directions passed by the Hon'ble Supreme Court of India in W.P. (C) No. 744/2017 titled Chitra Sharma & Ors. Vs. Union of India & Ors., the public announcement calling for claims was made on 17.08.2018. The initial time period for submission of claims expired 28.08.2018. However, the same was extended for ninety days on 20.01.2019. Thus, sufficient time was granted to all parties, including the Original Applicant herein for submission of claims.
6. That in the Corporate Insolvency Resolution Process, the Resolution Plan was submitted by the consortium of Suraksha Realty Limited and Lakshdeep Investment and Finance Private Limited which was approved by the Committee of Creditors ('CoC') of the Jaypee Infratech Ltd.
7. That vide the judgment and order dated 07.03.2023, the Resolution Plan stands approved by the Hon'ble National Company Law Tribunal in terms of section 31 of the IBC, 2016. Thus, the Resolution Plan has been finalised after a detailed scrutiny of claims over the past 3-4 years in multiple cases including one filed by Jaypee Kensington Boulevard Apartments Welfare Association before the Hon'ble Supreme Court .

8. That further, in terms of Order dated 07.03.2023 of the National Company Law Tribunal, an Implementation and Monitoring Committee (IMC) has been constituted. Any grievances of the Original Applicant with respect to the inadequacy of the management will be duly resolved by the Implementation and the Monitoring Committee. The Letter Petition may be disposed of accordingly on this ground alone.
9. That further, the answering Respondent is ensuring adequate disposal of sewage and proper management of the construction and demolition waste as per the Conditions of its Environment Clearance and Consent dated 31.03.2023.

**C. The answering Respondent is disposing sewage in compliance with the conditions of the Environment Clearance and the Consent to Operate**

10. That the answering Respondent in pursuance of the Concession Agreement had obtained the Environment Clearance as early as 2007, amended in 2009 and the No -Objection Certificate (NOC) from the Pollution Control Board on 25.10.2010 . The conditions of the EC dated 09.06.2009 and the NOC dated 25.10.2010 specifically with respect to management of sewage waste, stipulates that the waste generated during construction phase will be treated and disposed of in the septic tanks and soak pit tanks. Further, the NOC dated 25.10.2010 states that during the operation stage, the waste water will be treated in the 39 MLD capacity STPs. A copy of the Environment Clearance with the stipulated condition along with a copy of the No-Objection Certificate with the stipulated condition is appended as **Annexure R/1 (Colly)** . It is also surprising that the Applicant herein has decided to come after 13 years with regard to the said issue and is therefore hopelessly barred by limitation. The said Letter petition ought to conform to Section 14 or 15 of the NGT Act, 2010 which has not been demonstrated and neither this Hon'ble Tribunal has queried the Applicant in this regard. Moreover, there are there are statutory reporting processes and compliances reports that are available which has neither been challenged nor raised in the said Letter Petition at the appropriate time and this is a ground alone to dismiss the Letter Petition. The sanctity of Section 14 or 15 of the NGT Act, 2010 needs to be upheld by this Hon'ble Tribunal even if there is a Letter Petition by any aggrieved person. This Hon'ble Tribunal is bound by the trappings of a Statutory Tribunal and therefore this Letter petition even on the earlier entity

of the answering Respondent is not maintainable. It is also submitted and explained later as to why the present entity is not liable for any past liability of the erstwhile legal entity of the answering Respondent.

11. That be that as it may, the answering Respondent has established Soak Pits and Septic Tanks for disposal of the waste water generated during the construction of the project. Further, since the Project of the answering Respondent is being developed phase wise, the answering Respondent has in pursuance of the EC dated 09.06.2009 and the NOC 25.10.2010 constructed 1 unit of 3.25 MLD at STP 1, 2 units of 3.5 MLD at STP-3. That thereafter on 04.01.2017, the EC dated 09.06.2009 was extended by the State Environment Impact Assessment Authority.
12. It is pertinent to mention here that in March 2017, the answering Respondent declared Bankruptcy and had commenced the Corporate Insolvency Resolution Procedure, as stated above, which has delayed the completion of the rest of the proposed STP due to inadequacy of funds, which would cater to the rest of the Project.
13. That in 2019, the answering Respondent had submitted its application for amendment of its Environment Clearance dated 09.06.2009. In pursuance of its application and compliance with Terms of Reference, the answering Respondent submitted Test Reports from Shri OM Testing & Research Laboratory (NABL accredited Laboratory). The said Reports categorically confirm that the water analysis of the samples collected from different sources is in compliance with the permissible limits/parameters of the law. Thus, it is clear that there is no evidence with respect to damage caused to the environment due to improper discharge of waste water. At this point, the waste water was being removed through suction pumps as the construction of new STP's had halted due to declaration of Insolvency and pending the approval of the Resolution Plan. The copy of the Reports are annexed herein as **Annexure R/2**. It is pertinent to add that the Applicant has not raised these issues either before the answering Respondent nor any Regulatory authority in this regard.
14. That In pursuance of the 2019 application for Environment Clearance for amendment in the EC due to some changed parameters of land, the answering Respondent obtained the EC on 30.06.2020. A copy of the said EC is appended as **Annexure R/3**. Thereafter, on 31.03.2021, the answering Respondent has obtained Consent under Section 25/26 of the Water

Prevention and Control of Pollution Act, 1974 for disposal of effluents generated through Effluent Treatment Plant for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit for the Jaypee Green Wish Town Sector 128,129,131,133 and 134 project. In pursuance of the same, the domestic effluent in Kensington Phase-I is being disposed of in septic tanks and soak pits. Thus, the answering Respondent is disposing domestic waste as per the conditions of the Consent to Operate dated 31.03.2021. A copy of the said Consent is appended as **Annexure R/4**.

15. That further, the answering Respondent has also obtained services of Power Compressor Tanker for disposal of sewage since September 2022 for disposal of sewage generated by the Project. Copy of the Work Order, along with the photographs of the truck collecting sewage is marked and annexed as **Annexure R/5 (Colly)**.
16. That further, with respect to the allegation in the Reply dated 11.03.2023 of the Original Applicant that the sewage from the labour camp is being directly disposed in the Noida drain, it is humbly submitted that the said allegation is wrong, false and devoid of any merit. The photographs annexed by the Original Applicant fail to highlight the exact coordinates, date of the photographs and cannot be considered as the location of the labour camp of the answering Respondent. Further, the wastewater generated from the labour camp is being disposed of in the septic tanks and soak pit of the project premises.
17. That it is humbly submitted that the construction of the STP proposed near Kensington Park Phase – I is under progress and will be completed and operational by November 2023. It is also pertinent to mention that the present quantity of sewage from Kensington Park-1 is less due to less occupancy. It is further submitted that treated sewage water from the other STPs is being used for Horticulture purposes.

**D. The answering Respondent is ensuring compliance with construction and demolition waste**

18. That the answering Respondent has ensured that the measures for management of construction waste and mitigation of pollution are periodically undertaken as per the Construction and Demolition Waste Rules, 2016, the Environment Protection (Amendment) Rules, 2018 (also referred as the Dust Mitigation Measures Notification) and the Directions

issued by the Commission for Air Quality Management in National Capital Region and the Adjoining Areas from 2021. The same is also evident from the application for amendment of Environment Clearance of 2019 wherein the Test Reports from Shri OM Testing & Research Laboratory (NABL accredited Laboratory) categorically confirm that the standards of Air Pollution are within the prescribed parameters. Copy of the Air Quality Test Report are annexed as **Annexure R/6 (Colly)**.

19. That the construction and demolition waste is duly covered and is being stored only in earmarked areas as per the Construction and Demolition Waste Rules, 2016, the Environment Protection (Amendment) Rules, 2018 (also referred as the Dust Mitigation Measures Notification) and the Directions issued by the Commission for Air Quality Management for National Capital Region. Further, the covered sheds have been provided for handling of loose construction material. The construction waste is subsequently used for filling low lying areas. This is also clearly mentioned in the EIA Report. The relevant extracts of the EIA Report are marked and annexed as **Annexure R/7**. The answering Respondent has also established the requisite water sprinkling systems to ensure mitigation of dust during the construction phase. Additionally, cover scaffolding, hosing down road surfaces and cleaning of vehicles especially during dry season is also undertaken by the answering Respondent. This Hon'ble Tribunal may direct any independent agency to verify the same.
20. That specifically, with respect to the issue of Green Belt, the answering Respondent, as per the description provided in the Letter dated 23.03.2011 to the New Okhla Industrial Development Authority, has earmarked 154.43 acres for creation of parks and play grounds. Trees have been planted along the internal roads and parks, which consists of medium height trees (7m to 10m) and shrubs (5m) and creepers over 100 acres as per the Environment Management Plan of the answering Respondent. Avenue and Curtain Plantation on the internal roads and peripheral plantation around the site has also been developed by the answering Respondent. The same may be verified by any independent agency on the ground and from the six monthly Compliance reports of the answering Respondent submitted to MoEF&CC.
21. That this Hon'ble Tribunal, taking cognisance of the said Letter had formed a Joint Committee (Hereinafter referred as JC) on 04.01.2023. The Joint Committee submitted their report on 10.02.2023 alongwith the Show Cause Notices issued to the answering Respondent for alleged non-compliances observed during the site inspections. We have duly replied on 12.05.2023

assailing all the allegations. A copy of our Reply is to the Show Cause Notices is marked and annexed as **Annexure R/8**. Further separate Objections to the said JC Report is also being filed along with this Comprehensive Reply, placing on record the detailed response of the answering Respondent to the allegations raised in the Inspection Report pertaining to the calculation of environment compensation without any basis in law and in the absence of any evidence of overflowing of manholes, among others.

22. That thereafter on 15.05.2023, the Uttar Pradesh Pollution Control Board issued Directions imposing environment compensation of Rs. 5,00,000/- for alleged improper management of construction and demolition waste and Rs. 5,46,80,000/- for alleged improper management of sewage and directed the answering Respondent to submit the said amount within one month. The answering Respondent has submitted their detailed response to the State Pollution Control Board on 30.05.2023, clarifying that the Direction has been issued without considering the response dated 12.05.2023 of the answering Respondent to the Show Cause Notices dated 09.02.2023. A Copy of the Response dated 30.05.2023 is marked and annexed as **Annexure R/9**.

23. That further, arguendo, if there have been some non-compliances with respect to disposal of sewage and improper management of construction and demolition waste, the answering Respondent cannot be held liable for the same in view of clause 34.67 of the Resolution Plan which states that the Corporate Debtor/Resolution Applicant shall not be disqualified or blacklisted or liable for any non-compliance, default etc during the period prior to the approval date. As mentioned above the Resolution Plan was approved only on March 07, 2023 and there is no occasion wherein the Resolution Applicant can be held liable for any act(s) or omission(s) of the erstwhile management of the Corporate Debtor. The relevant clause 34.67 of the Resolution Plan has been extracted below—

*“On and from the Approval Date, the Corporate Debtor or the Resolution Applicants shall not be disqualified or blacklisted or liable for any non-compliance, default, breach etc., during the period prior to the Approval Date, in relation to failure to take or obtain or failure to comply with any approvals, consent or permits from Governmental Authorities and such Governmental Authorities concerned shall extinguish any such non-compliances by the Corporate Debtor under Applicable Laws prior to the Approval Date.”*

The relevant extracts of the Resolution Plan are annexed herein as **Annexure R/10**.

24. That in view of the above, it is humbly submitted that all grievances of the Original Applicant pertaining to the lackadaisical management, if any, can be duly addressed by the newly constituted Implementation and Monitoring Committee. Further, in view of the Order dated 07.03.2023 of the National Company Law Tribunal and the finalization of the Resolution Plan, there are now adequate funds available for facilitating the completion of certain facilities that the residents of the project feel are not adequate or up to the standard. Be that as it may, the answering Respondent has been disposing the sewage as per the Consent dated 31.03.2021 in soak pits and septic tanks and also through trucks as is evident from the Work Orders and the photographs annexed herein. Further, the State Pollution Control Board, being the competent authority, may duly adjudicate upon the issue of air pollution and disposal of effluents, based on the response dated 12.05.2023 submitted by the answering Respondent to the Show Cause Notices. Both the parties also have appropriate remedy available in law against the decision of the State Pollution Control Board. In view of the above, the present Letter Petition may be disposed of.

Place: New Delhi

Date: 15.06.2023

Drawn & filed by



Sanjay Upadhyay & Mansi Bachani

Advocates for the Applicant

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**IN THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
ORIGINAL APPLICATION NO. 771 OF 2022**

**IN THE MATTER OF:**

Nishant Bhargav

Versus

State of Uttar Pradesh

**AND IN THE MATTER OF:**

M/S Jaypee Infratech Limited



Applicant (s)

Respondent (s)

...Applicant

**AFFIDAVIT**

I, Apurva Pragya, S/o Sh. Dinesh Narayan Sinha, aged about 46 years, authorized Representative of Jaypee Infratech Ltd., Presently at Noida, do hereby solemnly affirms and declares as under:

1. That I am fully conversant of the facts and circumstances of the matter and am competent to swear this affidavit.
2. The contents of the accompanying Comprehensive Counter Affidavit are true and correct to the best of my knowledge and have been drafted by the counsel on my instructions and nothing material has been concealed therefrom.
3. That the Annexures in the accompanying Comprehensive Counter Affidavit are true and correct to the best of my knowledge.



**VERIFICATION:**

Verified at Noida on this 22 day of May, 2023 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed there from.



**ATTESTED**  
Notary Public  
Govt of India  
22 MAY 2023



## ANNEXURE R/1 (Colly)

24/5/09

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**State Level Environment Impact Assessment Authority, Uttar Pradesh**
**Directorate of Environment, U.P.**

Dr. Bhim Rao Ambedkar Paryavaran Parisar  
Vineet Khand-1, Gomti Nagar, Lucknow - 226 010  
Phone : 91-522-2300 541, Fax : 91-522-2300 543  
E-mail : up.seiaa@yahoo.com

Ref: 946 /SEAC/312/AD(Y)/09

Date 9 June, 2009

To,

Sri Sameer Gaur,  
Director-In-Charge,  
JayPee Infratech Limited,  
Yamuna Expressway Project,  
Sector-128, Noida(U.P.)

Dr. Nadeem

Sub.: Regarding Environmental Clearance for Construction of Township "JayPee Greens", Sector-128, 129,131,133,134 Noida.

Dear Sir,

Please refer to your letter JG/ENV/14083 dated 14/03/2009 addressed to the Chairman, State expert Appraisal Committee. Directorate of Environment, U.P., Lucknow on the subject as above. Revised proposals in this regards were also received vide letter no. JG/ENV/09 dated May, 2009. The State Level Expert appraisal Committee has considered your application and has been given to understand that:

1. The Environment Clearance is sought for Construction of Township " JayPee Greens".Sector-,129,131,133,134 Noida.
2. The total plot area of the project is 1092.83 Acres and the built up area is 8,126,991 sq m . Green area is proposed to be 2,498,071 sq m.
3. Water requirement for the project in construction phase is 590 KLD and in operation phase is 28,933 KLD.
4. Two STPs are proposed with capacity of 20,000KLD and 25,000 KLD respectively.
5. Power requirement for the project during construction phase is 2MVA and during operation phase is 204 MVA. 32 nos. of DG sets of 5MVA each shall be installed for power backup.
6. Parking for 83,000 ECS is proposed.
7. The project is covered under screening category "8b" of the EIA notification dated 14/09/06.

Based on the recommendations of the State Level Expert Appraisal Committee. The State Level Environment Impact Assessment Authority examined and discussed the matter in its meeting held on 22/05/09 and has decided to accord environment clearance for the project subject to the effective implementation of the following conditions:

a. General Conditions :

1. It shall be ensured that all standards related to ambient environmental quality and emission/effluent standards as prescribed by the MoEF are strictly complied with.

**RECEIVED**

S.No. 714 DT. 13/6/09

JAYPEE INFRATECH LIMITED  
YAMUNA EXPRESSWAY PROJECT  
SECTOR-128, NOIDA

2. It shall be ensured that obtain the No Objection Certificate from the U.P. Pollution Control Board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law. Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.

20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.
24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized. Parking should be design on the basis of projected growth in the next 20 years.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.

36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed that no disturbance is caused to nearby residents. Suitable dust suppression measures including sprinkling and pervious paving should be installed.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated the clearance, if and when given, shall be automatically deemed to have been cancelled.

52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted. Low sulphur fuel should be used.
59. E-waste management should be done as per MoEF guidelines.
60. Electrical waste should be segregated and disposed suitably as not to impose Environmental risk.
61. The use of suitably processed plastic wastes in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. A dispensary for the first aid shall be provided.
64. Health impacts, Socio-economic impacts, soil degradation factors and biodiversity indices should also be included in E.I.A. reports.
65. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
66. Diesel generating set stacks should be monitored for CO and HC.
67. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
70. Rapid EIA status should be undertaken for three months during the non monsoon period and the monitoring should be as per the latest norms of MoEF.

**b. Specific Conditions:**

1. No Ground water shall be abstracted for construction purposes. Proper permissions from competent authorities shall be taken, if necessary.
2. Width of all roads shall be at least 12 m.

3. Green belt shall be 56% as proposed.
4. Water consumption should not exceed the norms given in provided in MoEF's "Manual on norms and standards for environment clearance of large construction projects" for competing users.
5. Rain water harvesting calculations should be based on peak hourly rain intensity.
6. Relocate the Rain water harvesting pits. The location of the STP should be such that it is at a safe distance from rain water harvesting pits and does not cause problem of odor.
7. Bio Medical Wastes shall be treated in accordance to the Bio-Medical Wastes Handling rules prescribed under the E.P. Act, 1986.
8. A safe disposal plan for used soaps, shampoos and other toiletries provided to guests should be drawn up and submitted. Attempts should be made to encourage guests to take away the left over toiletries with them as complementary gift.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issue of the clearance. Failing this the environmental clearance shall be deemed to be cancelled.

Necessary statutory clearances should be obtained and submitted before start of any construction activity. In the event of the violation of the condition the environmental clearance shall be automatically deemed to have been cancelled.

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

This is to request you to take further necessary action in matter as per provision of Gazette Notification No. S.O. 1533(E) dated 14.9.2006 and send regular compliance reports to the authority as prescribed in the aforesaid notification.

  
(Dr. C.S. Bhat)  
Member Secretary, SE/AA

Copy for necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Dr. Nalini Bhatt, Director, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi
3. Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.
5. Administrative Officer, Directorate of Environment for Monitoring and Web Updation.

  
(Dr. Y.P. Singh)  
Director, Environment  
And  
Secretary, SEAC



## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

'पिकप भवन' तृतीय तल, बी-ब्लॉक, विमूति खण्ड,  
गोमती नगर, लखनऊ

संदर्भ संख्या F 74921 सी-१/एन/एन-ओ.सी-६५८/२४१०/१० दिनांक २५-१०-१०

सेवा में,

मे०

जे पी इन्डस्ट्रियल लि., जे पी ग्रीन।

सेक्टर-१२८, १२९, १३१, १३३, १३४, नोएडा

विषय : पर्यावरणीय प्रदूषण की दृष्टि से /नई इकाई की स्थापना हेतु/कार्यरत इकाई की उत्पादन क्षमता में  
विस्तार /संयंत्रों के नवीनीकरण हेतु अनापत्ति प्रमाण पत्र निर्गमन

महोदय,

कृपया उपरोक्त विषयक अपने आवेदन पत्र दिनांक..... का संदर्भ लें। आपके आवेदन  
पर विचार किया गया है तथा कृपया अवगत हो कि उद्योग को पर्यावरणीय प्रदूषण के दृष्टिकोण से निम्नलिखित  
विशिष्ट शर्तों एवं सामान्य शर्तों (सलगनक) के समुचित अनुपालन के साथ सशर्त अनापत्ति स्वीकृत की जाती है।

1. अनापत्ति प्रमाण-पत्र निम्नलिखित विशिष्ट विवरणों के लिए ही निर्गत किया जा रहा है :-

(क) स्थल : .....  
सेक्टर-१२८, १२९, १३१, १३३, १३४, नोएडा

(ख) उत्पादन : .....  
आवासीय व्यवसायिक परियोजना  
। चिकित्सालय आदि सहित ।

(ग) मुख्य कच्चे माल : .....

बिल्डिंग मैटेरियल्स

(घ) औद्योगिक उत्स्रवाह की मात्रा : .....

शून्य

(ङ) प्रयुक्त ईंधन : .....

डीजल- डी.जी.सेट हेतु

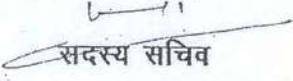
उपर्युक्त विषय वस्तु में किसी भी प्रकार से परिवर्तन करने पर पुनः अनापत्ति प्रमाण-पत्र प्राप्त करना आवश्यक होगा।

2. उद्योग में सभी आवश्यक यंत्र, संयंत्र, हरित पट्टिका, उत्स्रवाह शुद्धिकरण संयंत्र तथा वायु प्रदूषण नियंत्रण व्यवस्था की स्थापना में की गयी प्रगति रिपोर्ट इस कार्यालय में प्रत्येक माह की दसवीं तारीख तक निरंतर प्रेषित करें।
3. उद्योग इकाई में परीक्षण उत्पादन तब तक प्रारम्भ नहीं करें जब तक कि वह बोर्ड से जल एवं वायु अधिनियमों के अन्तर्गत सहमति प्राप्त न कर लें। जल एवं वायु सहमति प्राप्त करने हेतु इकाई ने उत्पादन प्रारम्भ करने की तिथि से कम से कम 2 माह पहले निर्धारित सहमति आवेदन पत्रों को उत्पादन पूर्व प्रथम आवेदन का उल्लेख करते हुए इस कार्यालय में अवश्य ही जमा कर दिया जाए। यदि उद्योग उपरोक्त का अनुपालन नहीं करता है तो उक्त अधिनियमों के वैधानिक प्राविधानों के अन्तर्गत उद्योग के विरुद्ध बिना किसी पूर्व सूचना के विधिक कार्यवाही की जा सकती है।
4. उद्योग में परीक्षण उत्पादन के पूर्व हमारे क्षेत्रीय कार्यालय द्वारा इकाई का निरीक्षण सुनियोजित किया जाए।

5. घरेलू उत्प्रवाह, जिसकी मात्रा ..... ३९ एम.एल.डी. .... से अधिक नहीं होगी। सेप्टिक टैंक एवं लोक पिट के माध्यम से बोर्ड द्वारा निर्धारित मानकों के अनुरूप शुद्धिकृत कर निस्तारित किया जाए।
6. प्रदूषण नियन्त्रण हेतु प्रस्तावित शुद्धिकरण संयंत्र तथा निर्माण कार्य आपूर्ति के लिये दिये गए आदेश की प्रति इस कार्यालय में दिनांक ..... ३१.१२.२०१० ..... तक अवश्य प्रस्तुत की जाए।
७. मै. जे. पी. इन्फ्राटेक लि., जेपीग्रिन्स। सेक्टर-१२८, १२९, १३१, १३३, १३४, नोएडा द्वारा प्रस्तावित आवासीय, शैक्षिक, वायान्वयिक, हास्पिटल, होटल आदि का निर्माण प्रस्तावानुसार किया जाये।
८. संस्था प्रस्तावानुसार ३९एम.एल.डी. के एसटीपी का निर्माण करें एवं एक माह में एसटीपी के डिजाईन डिटेल् प्रेषित करें।
९. संस्था शुद्धिकरण व्यवस्थाओं हेतु अलग से डीजीसेट स्थापित करें तथा उक्त हेतु अलग से विद्युत मीटर स्थापित करें।
१०. सालिडा वेस्ट मैनेजमेंट प्रस्तावानुसार किया जाये।
११. समस्त प्रस्तावित डीजीसेट पर ध्वनि रोधक व्यवस्थाओं के साथ साथ प्रस्तावानुसार चिमनी भी स्थापित की जाये।
१२. संस्था प्रस्तावानुसार रेन वाटर हार्वेस्टिंग व्यवस्था करें।
१३. संस्था नियमानुसार कम से कम ३३ प्रतिशत कुल प्रस्तावित क्षेत्रफल का हरित पट्टिका के रूप में विकसित करें।
१४. संस्था द्वारा प्रस्तावित अस्पताल से जनित बायोमेडिकल वेस्ट के समुचित निस्तारण हेतु सामुहिक व्यवस्था से सदस्यता प्राप्त करे एवं बोर्ड को सूचित करें।
१५. संस्था द्वारा पर्यावरण एवं वन मंत्रालय भारत सरकार/स्टेट इनवायमेंट असेसमेंट अथॉरिटी से पर्यावरणीय क्लीरिफिकेशन प्राप्त किया जाये।
१६. संस्था को यह एन.ओ.सी. जल अधिनियम, १९७४ एवं वायु अधिनियम, १९८४ प्राविधानों के अन्तर्गत निर्गत किया जा रहा है।
१७. संस्था संवेदनशील शर्तों। संलग्नक-१। पर १५ दिन में रु. दस लाख की बैंक गारण्टी बोर्ड के पक्ष में प्रस्तुत करें। १५ दिन में बैंक गारण्टी प्राप्त न होने की दशा में उद्योग को निर्गत एन.ओ.सी. निरस्त कर दी जा सकती है।

कृपया ध्यान दें कि उपर्युक्त लिखित विशिष्ट शर्तों एवं सामान्य शर्तों का प्रभावी एवं संतोषजनक अनुपालन न करने पर बोर्ड द्वारा निर्गत अनापत्ति प्रमाण-पत्र निरस्त कर दिया जाएगा। बोर्ड का अधिकार सुरक्षित है कि अनापत्ति की शर्तों में संशोधन किया जाय अथवा निरस्त कर दिया जाय। उपर्युक्त विशिष्ट एवं सामान्य शर्तों के सम्बन्ध में उद्योग द्वारा इस कार्यालय में दिनांक ..... तक प्रथम अनुपालन आख्या अवश्य प्रेषित की जाए। अनुपालन आख्या नियमित प्रेषित की जाए अन्यथा अनापत्ति निरस्त कर दी जाएगी।

भवदीय

  
सदस्य सचिव

पृष्ठांकन सं.

/ एन. ओ. सी.

तद दिनांक

प्रतिलिपि :

1. महाप्रबन्धक, जिला उद्योग केन्द्र : .....  
गौतमबुद्धनगर
2. उपकर अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. क्षेत्रीय अधिकारी, उ. प्र. प्रदूषण नियंत्रण बोर्ड : .....  
नोएडा
4. ....

  
मुख्य पर्यावरण अधिकारी

(सर्किल- )

एक

(4)



# ANNEXURE R/2 (Colly)

## SHRI OM TESTING & RESEARCH LABORATORY

Plot No. 296, 1st FNG Road, Sector-121, Ghari Chaukhandi, Noida - 201301  
Mob.: 9971980045, 9868546270, 9821154906  
E-mail: shriomlab@gmail.com, Web: www.shriomlab.com, www.shriomlab.in

N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 18001 Certified Laboratory.

Issue Date: 27.02.2019  
Analysis Duration: 19.02.2019 to 26.02.2019

Report Code: STRLW-27022019002-06

Issued To: Project Name & address : Jaypee Greens Wish Town Noida  
located at sector 128, 129, 131, 133 & 134, Noida U.P.  
Coordinates of the project: 28°31'2.62"N 77°21'40.16"E

Sample Description: Surface Water

### RESULTS

(Water Quality Analysis)

#### SAMPLING DETAILS

Date of Sampling : 18.02.2019  
Sample Location : Yamuna River (SWQ1)  
Sample Collected by : STRL Staff  
Sampling Protocol : IS-3025(P-1)1987  
Weather Condition : Clear Sky  
Sampling Quantity : 5L+500ml

S.NO	Parameter	Unit	Limit (as per IS:2296 /Class-C)	Result
1	Turbidity	NTU	5	10
2	pH	--	6.9-9.0	7.63
3	Total Hardness (as CaCO <sub>3</sub> )	mg/l	300	222
4	Iron (as Fe)	mg/l	1	0.89
5	Chlorides (as Cl)	mg/l	600	183
6	Fluoride (as F)	mg/l	1.5	0.75
7	TDS	mg/l	1500	823
8	Calcium (as Ca <sup>2+</sup> )	mg/l	75	48.5
9	Magnesium (as Mg <sup>2+</sup> )	mg/l	30	24.6
10	Copper (as Cu)	mg/l	1.5	0.01
11	Sulphate (as SO <sub>4</sub> )	mg/l	400	112
12	Nitrate (as NO <sub>3</sub> )	mg/l	50	2.3

Shri Om Testing & Research Laboratory  
Ravindra Kumar Sharma

*R Sharma*  
Technical Manager

Authorized Signatory

(Name, Designation & Signature with Seal)

STRL/LAB/QF/058 (10012017)

Rev:00

- Note: 1. The results indicated only refer to the tested samples and listed parameters and do not endorse any product. The customer asked for the above tests only.  
2. This certificate shall not be reproduced wholly or in part without prior written consent of the laboratory.  
3. This certificate shall not be used in any advertising media or as evidence in the court of Law without prior written consent of the laboratory.  
4. The samples received shall be destroyed after 30 days from the date of issue of the certificate unless specified otherwise and sample for biological testing will be destroyed after 7 days of testing.





# SHRI OM TESTING & RESEARCH LABORATORY

112

Plot No. 296, 1st FNG Road, Sector-121, Gharhi Chaukhandi, Noida - 201301

Mob. : 9971980045, 9868546270, 9821154906

E-mail. : shriomlab@gmail.com, Web. : www.shriomlab.com, www.shriomlab.in

N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 18001 Certified Laboratory.

## TEST REPORT

Report Code: STRLW-27022019002-04

Issue Date: 27.02.2019

Issued To: Project Name & address : Jaypee Greens Wish Town Noida located at sector 128, 129, 131, 133 & 134, Noida U.P. Coordinates of the project: 28°31'2.62"N 77°21'40.16"E

Analysis Duration: 19.02.2019 to 26.02.2019

Sample Description: Ground Water

## RESULTS

(Water Quality Analysis)

### SAMPLING DETAILS

Date of Sampling : 18.02.2019  
Sample Location : GW4, Village Sultanpur, 1.78 Km N  
Sample Collected by : STRL Staff  
Sampling Protocol : IS-3025(P-1)1987  
Sampling Quantity : 5L ± 500ml

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Results	Test Method
			Desirable Limit	Permissible Limit		
1	Color	Hazen	5	15	<5	IS: 3025(Pt-4) 1983, Reaff. 2017
2	pH	-	6.5-8.5	No Relaxation	7.46	IS: 3025(Pt-11)1983, Reaff. 2017
3	Electric Conductivity	umho	-	-	1420	IS: 3025(Pt-14)2013
4	TDS	mg/l	500	2000	746	IS: 3025(Pt-16)1984, Reaff. 2017
5	Total Hardness (as CaCO <sub>3</sub> )	mg/l	200	600	284	IS: 3025(Pt-21)1983, Reaff. 2014
6	Calcium (as Ca <sup>2+</sup> )	mg/l	75	200	72.2	IS:3025(Pt-40)1991, Reaff. 2014
7	Magnesium(asMg <sup>2+</sup> )	mg/l	30	100	25.3	APHA 22nd Ed., 3500-Mg (B)
8	Alkalinity (as CaCO <sub>3</sub> )	mg/l	200	600	368.0	IS: 3025(Pt-23)1986, Reaff. 2014
9	Chlorides (as Cl)	mg/l	250	1000	103.0	IS: 3025(Pt-32)1988, Reaff. 2014
10	Sulphate (as SO <sub>4</sub> )	mg/l	200	400	58.6	IS: 3025(Pt-24)1986, Reaff. 2014
11	Sodium ( as Na)	mg/l	--	--	103	By Flam photometer
12	Potassium ( as K)	mg/l	--	--	22	By Flam photometer
13	Iron (as Fe)	mg/l	0.3	No Relaxation	0.15	APHA 22 <sup>nd</sup> Ed, 3120B (3111B (AAS),
14	Arsenic (as As)	mg/l	0.01	0.05	<0.01	APHA 22 <sup>nd</sup> Ed, 3120 B/ 3114, AAS-VGA

\*\* End of report\*\* Page (01 of 01)

Shri Om Testing & Research Laboratory

Ravindra Kumar Sharma

*R Sharma*  
Technical Manager

Authorized Signatory

(Name, Designation & Signature with Seal)

STR/LAB/QF/058 (10012017)

Rev.:00

- Note: 1 The results indicated only refer to the tested samples and listed parameters and do not endorse any product. The customer asked for the above tests only.  
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# SHRI OM TESTING & RESEARCH LABORATORY

Plot No. 296, 1st FNG Road, Sector-121, Ghari Chaukhandi, Noida - 201301  
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N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 18001 Certified Laboratory.

Report Code: STRLW-27022019002-06

13	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l	0.005	0.001
14	Mercury (as Hg)	mg/l	NO Relaxation	<0.001
15	Cadmium (as Cd)	mg/l	0.01	<0.01
16	Selenium (as Se)	mg/l	0.05	<0.05
17	Arsenic (as As)	mg/l	0.2	<0.01
18	Cyanide (as CN)	mg/l	0.05	<0.1
19	Lead (as Pb)	mg/l	0.1	0.09
20	Zinc (as Zn)	mg/l	1.5	0.53
21	Chromium (as Cr <sup>6+</sup> )	mg/l	0.05	0.01
22	Alkalinity (as CaCO <sub>3</sub> )	mg/l	200	324
23	Sodium	mg/l	---	147
24	Potassium	mg/l	---	32
25	Conductivity	umho/cm	---	1290
26	TSS	mg/l	---	37.5
27	Total Phosphorus (as PO <sub>4</sub> )	mg/l	---	6.43
28	Oil & Grease	mg/l	0.03	<0.03
29	Dissolved Oxygen	mg/l	---	<0.1
30	Silica (as Si)	mg/l	---	4.5
31	COD	mg/l	---	234
32	BOD	mg/l	30	76
33	Total Cr	mg/l	---	0.14
34	Nickel	mg/l	---	0.10
Microbiological Parameter				
35	Total Coliform	MPN/100 ml	4500	96000

Shri Om Testing & Research Laboratory  
Ravindra Kumar Sharma

*R Sharma*  
Technical Manager

Authorized Signatory  
(Name, Designation & Signature with Seal)

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E-mail : shriomlab@gmail.com, Web. : www.shriomlab.com, www.shriomlab.in

N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 18001 Certified Laboratory.

## TEST REPORT

Report Code: STRLN-27022019002-01

Issue Date: 27.02.2019

Issued To: Project Name & address : Jaypee Greens Wish Town Noida  
located at sector 128, 129, 131, 133 & 134. Noida U.P.

Analysis Duration: 22.02.2019 to 26.02.2019

Coordinates of the project: 28°31'2.62"N 77°21'40.16"E

Sample Description: Ambient Noise

## RESULTS

(Ambient Noise Level)

### SAMPLING DETAILS

Date of Monitoring

: 21.02.2019

Sample Location

: NQ1, Asagarpur Jagir, 2.24 km NW

Monitoring Protocol

: IS 9989: 1981

Monitoring Done by

: STRL STAFF

S. No.	LOCATION	ZONE	Limit for As Per CPCB Guidelines ; Leq, dB (A)		Observed Value Leq, dB (A)	
			Day Time*	Night Time**	Day Time*	Night Time**
1		Residential area	55	45		
		Commercial area	65	55	60.6	42.1
		Industrial area	75	70		
		Silence area	50	40		
	* Day Time	6.00 a.m. to 10.00 p.m				
	**Night Time	10.00 p.m. to 6.00 a.m.				

\*\*End of Report\*\*Page 020 of 01

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Ravindra Kumar Sharma

Technical Manager  
Authorized Signatory

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## TEST REPORT

Report Code: STRLW-27022019002-03

Issued To: Project Name & address : Jaypee Greens Wish Town Noida  
located at sector 128, 129, 131, 133 & 134, Noida U.P.  
Coordinates of the project: 28°32'52"N 77°21'40.16"E

Sample Description: Ground Water

Issue Date: 27.02.2019  
Analysis Duration: 19.02.2019 to 26.02.2019

## RESULTS

(Water Quality Analysis)

### SAMPLING DETAILS

Date of Sampling : 18.02.2019  
Sample Location : GW3, Asagarpur Jagir, 2.24 km NW  
Sample Collected by : STRL Staff  
Sampling Protocol : IS-3025(P-1)1987  
Sampling Quantity : 5L+500ml

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Results	Test Method
			Desirable Limit	Permissible Limit		
1	Color	Hazen	5	15	<5	IS: 3025(Pt-4) 1983, Reaff. 2017
2	pH	-	6.5-8.5	No Relaxation	7.46	IS: 3025(Pt-11)1983, Reaff. 2017
3	Electric Conductivity	umho	-	-	1420	IS: 3025(Pt-14)2013
4	TDS	mg/l	500	2000	746	IS: 3025(Pt-16)1984, Reaff. 2017
5	Total Hardness (as CaCO <sub>3</sub> )	mg/l	200	600	286	IS: 3025(Pt-21)1983, Reaff. 2014
6	Calcium (as Ca <sup>2+</sup> )	mg/l	75	200	72.0	IS: 3025(Pt-40)1991, Reaff. 2014
7	Magnesium (as Mg <sup>2+</sup> )	mg/l	30	100	25.9	APHA 22nd Ed., 3500-Mg (B)
8	Alkalinity (as CaCO <sub>3</sub> )	mg/l	200	600	368.0	IS: 3025(Pt-23)1986, Reaff. 2014
9	Chlorides (as Cl)	mg/l	250	1000	103.0	IS: 3025(Pt-32)1988, Reaff. 2014
10	Sulphate (as SO <sub>4</sub> )	mg/l	200	400	58.6	IS: 3025(Pt-24)1986, Reaff. 2014
11	Sodium (as Na)	mg/l	--	--	103	By Flam photometer
12	Potassium (as K)	mg/l	--	--	22	By Flam photometer
13	Iron (as Fe)	mg/l	0.3	No Relaxation	0.15	APHA 22 <sup>nd</sup> Ed., 3120B (3111B (AAS),
14	Arsenic (as As)	mg/l	0.01	0.05	<0.01	APHA 22 <sup>nd</sup> Ed., 3120 B/3114, AAS-VGA

\*\* End of report \*\* Page (01 of 01)

Shri Om Testing & Research Laboratory  
Ravindra Kumar Sharma

*R Sharma*  
Technical Manager

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Report Code: STRLW-27022019002-07

Issue Date: 27.02.2019

Issued To: Project Name & address : Jaypee Greens Wish Town Noida  
located at sector 128, 129, 131, 133 & 134, Noida U.P.  
Coordinates of the project: 28°31'2.62"N 77°21'40.16"E

Analysis Duration: 19.02.2019 to 26.02.2019

Sample Description: Surface Water

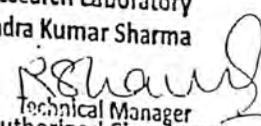
## RESULTS (Water Quality Analysis)

### SAMPLING DETAILS

Date of Sampling : 18.02.2019  
Sample Location : Hindan River (SWQ2)  
Sample Collected by : STRL Staff  
Sampling Protocol : IS-3025(P-1)1987  
Weather Condition : Clear Sky  
Sampling Quantity : 5L+500ml

S.NO	Parameter	Unit	Limit (as per IS:2296 /Class-C)	Result
1	Turbidity	NTU	5	09
2	pH	--	6.9-9.0	7.86
3	Total Hardness (as CaCO <sub>3</sub> )	mg/l	300	226
4	Iron (as Fe)	mg/l	1	0.90
5	Chlorides (as Cl)	mg/l	600	190
6	Fluoride (as F)	mg/l	1.5	0.72
7	TDS	mg/l	1500	1050
8	Calcium (as Ca <sup>2+</sup> )	mg/l	75	52.0
9	Magnesium (as Mg <sup>2+</sup> )	mg/l	30	31.7
10	Copper (as Cu)	mg/l	1.5	0.01
11	Sulphate (as SO <sub>4</sub> )	mg/l	400	117
12	Nitrate (as NO <sub>3</sub> )	mg/l	50	2.4

Shri Om Testing & Research Laboratory  
Ravindra Kumar Sharma

  
Technical Manager  
Authorized Signatory

(Name, Designation & Signature with Seal)

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### TEST REPORT

Report Code: STRLW-27022019002-05

Issue Date: 27.02.2019

Issued To: Project Name & address : Jaypee Greens Wish Town Noida  
located at sector 128, 129, 131, 133 & 134, Noida U.P.  
Coordinates of the project: 28°31'2.62"N 77°21'40.16"E

Analysis Duration: 19.02.2019 to 26.02.2019

Sample Description: *Ground Water*

### RESULTS

(Water Quality Analysis)

#### SAMPLING DETAILS

Date of Sampling : 18.02.2019  
Sample Location : GW5, Chakbasantpur, 0.74 km W  
Sample Collected by : STRL Staff  
Sampling Protocol : IS-3025(P-1)1987  
Sampling Quantity : 5L+500ml

S. No.	Parameters	Units	Limits (as per IS:10500- Results 2012)		Results	Test Method
			Desirable Limit	Permissible Limit		
1	Color	Hazen	5	15	<5	IS: 3025(Pt-1) 1983, Reaff. 2017
2	pH	-	6.5-8.5	No Relaxation	7.24	IS: 3025(Pt-11)1983, Reaff. 2017
3	Electric Conductivity	umho	-	-	1410	IS: 3025(Pt-14)2013
4	TDS	mg/l	500	2000	746	IS: 3025(Pt-16)1984, Reaff. 2017
5	Total Hardness (as CaCO <sub>3</sub> )	mg/l	200	600	260	IS: 3025(Pt-21)1983, Reaff. 2014
6	Calcium (as Ca <sup>2+</sup> )	mg/l	75	200	70.6	IS:3025(Pt-40)1991, Reaff. 2014
7	Magnesium(asMg <sup>2+</sup> )	mg/l	30	100	25.3	APHA 22nd Ed., 3500-Mg (B)
8	Alkalinity (as CaCO <sub>3</sub> )	mg/l	200	600	368.0	IS: 3025(Pt-23)1986, Reaff. 2014
9	Chlorides (as Cl)	mg/l	250	1000	103.0	IS: 3025(Pt-32)1988, Reaff. 2014
10	Sulphate (as SO <sub>4</sub> )	mg/l	200	400	58.6	IS: 3025(Pt-24)1986, Reaff. 2014
11	Sodium (as Na)	mg/l	-	-	103	By Flam photometer
12	Potassium (as K)	mg/l	-	-	22	By Flam photometer
13	Iron (as Fe)	mg/l	0.3	No Relaxation	0.15	APHA 22 <sup>nd</sup> Ed. 3120B (3111B (AAS).
14	Arsenic (as As)	mg/l	0.01	0.05	<0.01	APHA 22 <sup>nd</sup> Ed., 3120 B/3114, AAS-VGA

\*\* End of report\*\* Page (01 of 01)

Shri Om Testing & Research Laboratory  
Ravindra Kumar Sharma

*R Sharma*  
Technical Manager

Authorized Signatory

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Report Code: STRL/NV-27022019002-06

Issue Date: 27.02.2019

Issued To: Project Name & address: Jaypee Greens Wish Town Noida  
located at sector 128, 129, 131, 133 & 134 Noida U.P.  
Coordinates of the project: 28°31'2.62"N 77°21'40.16"E

Analysis Duration: 19.02.2019 to 26.02.2019

Sample Description: Surface Water

## RESULTS

(Water Quality Analysis)

### SAMPLING DETAILS

Date of Sampling: 18.02.2019  
Sample Location: Yamuna River (SWQ1)  
Sample Collected by: STRL Staff  
Sampling Protocol: IS-3025(P-1)1987  
Weather Condition: Clear Sky  
Sampling Quantity: 5L+500ml

S.NO	Parameter	Unit	Limit (as per IS:2296/Class-C)	Result
1	Turbidity	NTU	5	10
2	pH	--	6.9-9.0	7.63
3	Total Hardness (as CaCO <sub>3</sub> )	mg/l	300	222
4	Iron (as Fe)	mg/l	1	0.89
5	Chlorides (as Cl)	mg/l	600	183
6	Fluoride (as F)	mg/l	1.5	0.75
7	TDS	mg/l	1500	823
8	Calcium (as Ca <sup>2+</sup> )	mg/l	75	48.5
9	Magnesium (as Mg <sup>2+</sup> )	mg/l	30	24.6
10	Copper (as Cu)	mg/l	1.5	0.01
11	Sulphate (as SO <sub>4</sub> )	mg/l	400	112
12	Nitrate (as NO <sub>3</sub> )	mg/l	50	2.3

Shri Om Testing & Research Laboratory  
Ravindra Kumar Sharma

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Technical Manager  
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Report Code: STRLW-27022019002-07

13	Phenolic Compounds (as C <sub>6</sub> H <sub>5</sub> OH)	mg/l	0.005	0.001
14	Mercury (as Hg)	mg/l	NO Relaxation	<0.001
15	Cadmium (as Cd)	mg/l	0.01	<0.01
16	Selenium (as Se)	mg/l	0.05	<0.05
17	Arsenic (as As)	mg/l	0.2	<0.01
18	Cyanide (as CN)	mg/l	0.05	<0.1
19	Lead (as Pb)	mg/l	0.1	0.09
20	Zinc (as Zn)	mg/l	1.5	0.50
21	Chromium (as Cr <sup>6+</sup> )	mg/l	0.05	0.01
22	Alkalinity (as CaCO <sub>3</sub> )	mg/l	200	335
23	Sodium	mg/l	---	150
24	Potassium	mg/l	---	36
25	Conductivity	umho/cm	---	1290
26	TSS	mg/l	---	40.6
27	Total Phosphorus (as PO <sub>4</sub> )	mg/l	---	6.62
28	Oil & Grease	mg/l	0.03	<0.03
29	Dissolved Oxygen	mg/l	---	<0.1
30	Silica (as Si)	mg/l	---	4.8
31	COD	mg/l	---	253
32	BOD	mg/l	30	82
33	Total Cr	mg/l	---	0.12
34	Nickel	mg/l	---	0.10
Microbiological Parameter				
35	Total Coliform	MPN/100 ml	4500	94000

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## TEST REPORT

Issue Date: 27.02.2019  
Analysis Duration: 19.02.2019 to 26.02.2019

Report Code: STRLW-27022019002-02

Issued To: Project Name & address : Jaypee Greens Wish Town Noida located at sector 128, 129, 131, 133 & 134, Noida U.P.  
Coordinates of the project: 28°31'2.62"N 77°21'40.16"E

Sample Description: Ground Water

## RESULTS

(Water Quality Analysis)

### SAMPLING DETAILS-

Date of Sampling : 18.02.2019  
Sample Location : GW2, Nangli Village, 1.19 km SE  
Sample Collected by : STRL Staff  
Sampling Protocol : IS-3025(P-1)1987  
Sampling Quantity : 5L+500ml

S. No.	Parameters	Units	Limits (as per IS:10500-2012)		Results	Test Method
			Desirable Limit	Permissible Limit		
1	Color	Hazen	5	15	<5	IS: 3025(Pt-1) 1983, Reaff. 2017
2	pH	-	6.5-8.5	No Relaxation	7.48	IS: 3025(Pt-11)1983, Reaff. 2017
3	Electric Conductivity	umho	-	-	1424	IS: 3025(Pt-14)2013
4	TDS	mg/l	500	2000	752	IS: 3025(Pt-16)1984, Reaff. 2017
5	Total Hardness (as CaCO <sub>3</sub> )	mg/l	200	600	288	IS: 3025(Pt-21)1983, Reaff. 2014
6	Calcium (as Ca <sup>2+</sup> )	mg/l	75	200	71.6	IS: 3025(Pt-40)1991, Reaff. 2014
7	Magnesium (as Mg <sup>2+</sup> )	mg/l	30	100	26.6	APHA 22nd Ed., 3500-Mg (B)
8	Alkalinity (as CaCO <sub>3</sub> )	mg/l	200	600	366.0	IS: 3025(Pt-23)1986, Reaff. 2014
9	Chlorides (as Cl)	mg/l	250	1000	101.6	IS: 3025(Pt-32)1988, Reaff. 2014
10	Sulphate (as SO <sub>4</sub> )	mg/l	200	400	58.2	IS: 3025(Pt-24)1986, Reaff. 2014
11	Sodium (as Na)	mg/l	--	--	101	By Flam photometer
12	Potassium (as K)	mg/l	--	--	24	By Flam photometer
13	Iron (as Fe)	mg/l	0.3	No Relaxation	0.14	APHA 22 <sup>nd</sup> Ed., 3120B (3111B (AAS).
14	Arsenic (as As)	mg/l	0.01	0.05	<0.01	APHA 22 <sup>nd</sup> Ed., 3120 B/ 3114, AAS-VGA

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Ravindra Kumar Sharma

*R Sharma*  
Technical Manager

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## ANNEXURE R/3

## State Level Environment Impact Assessment Authority, Uttar Pradesh

## Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

Shri Ajit Kumar,  
Advisor,  
M/s Japee Infratech Ltd,  
Sector-128 of Noida, Along Noida- Greater Noida Express Way,  
Noida, U.P.- 201304

Ref. No.....152...../Parya/SEIAA/4930-4769/2019

Date: 30 June, 2020

**Sub: Environmental Clearance for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.**

Dear Sir,

Please refer to your application/letters 24-04-2019, 27-04-2019, 16-07-2019 & 22-07-2019 addressed to the Chairman/Secretary, State Level Environment Impact Assessment Authority (SEIAA) and Director, Directorate of Environment Govt. of UP on the subject as above. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 07-11-2019 and SEIAA in its meeting dated 27-01-2020 & 27-05-2020

A presentation was made by the project proponent along with their consultant M/s OCEAO-ENVIRO Management Solutions (India) Private Limited. The proponent, through the documents submitted and the presentation made, informed the committee that:-

1. The environmental clearance is sought for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.
2. Environmental clearance for the earlier proposal was issued by SEIAA, U.P. vide letter no. 946/SEAC/312/AD(Y)/09 dated 09/06/2009.
3. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 145/Parya/SEAC/4769/2018, dated 03/07/2019.
4. EIA report submitted by the project proponent on 04/11/2019.
5. Comparative area details of the existing and proposed project:

S. N.	DESCRIPTION	AREAS as per Environment Clearance (1092.83 acres)	AREAS in year 2019 (1062.84 acres)
1.	Total land (m <sup>2</sup> )	44,22,526	43,03,141
2.	Floor Area Ratio	1.84	1.87
3.	Total FAR (m <sup>2</sup> )	81,26,991	8,028,995
a.	Proposed FAR (m <sup>2</sup> ) ( Residential )	64,42,668	64,81,776
b.	Proposed FAR (m <sup>2</sup> ) ( Commercial )	5,87,393	9,06,177
c.	Proposed FAR (m <sup>2</sup> ) ( Institutional )	9,94,930	6,41,044
d.	Proposed FAR (m <sup>2</sup> ) (Recreational )	1,02,000	
4.	Stilt area + Basement area (m <sup>2</sup> )		4,868,079
5.	Built up Area (m <sup>2</sup> ) Total (3+4)	81,26,991	12,897,074
6.	Ground Coverage(m <sup>2</sup> )	877,708 (19.84%)	952,108 (22.13%)
7.	Open Areas(m <sup>2</sup> )	35,44,818 (80.15%)	3,351,033 (77.87%)
8.	Green Areas(m <sup>2</sup> )	24,98,071 (56.48%)	2,198,009 (51.07%)
9.	Roads(m <sup>2</sup> )	1,046,747 (23.66%)	1,153,024 (26.80%)

6. Site Surroundings & Environmental Sensitivity Within 15 Km as submitted by the project proponent:

S. N.	Features	Description	Distance & Direction
1.	Co-ordinates of Site	Latitude: 28°31'2.62"N , Longitude: 77°21'40.16"E	
2.	Location	Sectors 128,129,131,133 and 134 of NOIDA, Village-Dadri / Sadar, District-Gautam Buddha Nagar, Uttar Pradesh (U.P.)	

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3.	Nearest Airport	Indira Gandhi International Airport (IGI)	Approx. 23.5 km (WNW)
4.	Nearest Railway Station	Nizamuddin Railway Station	Approx. 15 km (by road) (NW)
6.	Nearest Hospital	JS Hospital Indo-Gulf Hospital & Diagnostics Jaypee Hospital	0.41 Km, NE 5.91 km, E Within the Jaypee premise
7.	Nearest School/ University	Step by Step School Genesis Global School Jaypee University	0.32 Km, WNW 0.35 Km, WNW Within the Jaypee premise
8.	State, National boundaries	Haryana - UP Interstate boundary Delhi-UP Interstate Boundary	1.14 Km, SW 1.19 Km, W
9.	Sanctuary	Reserve forest & Wetland Tilori Khadar Jungle Surajpur Wetland & Reserve Forest Asola Wildlife Sanctuary Tilpat Forest Range, Faridabad Okhla Bird Sanctuary	9.40 km, ESE 10.30 km, SSE 8.30 km, ENE 7.54 km, WSW 0.50 km, SSW 4.50 Km, NW
10.	Water Bodies	Yamuna River Hindon River	1.13 km, W 3.83 Km, E
11.	Seismic Zone	Seismic Zone-IV	
12.	Maximum Height of Building	201.22 M	
13.	Densely populated or Built-up Area	Delhi 1.80 Km, SW Faridabad 1.54 km, SW	

7. Detailed area statement:

S. NO.	DESCRIPTION	AREA As per Revised approved layout plan, 2015 (Sqm) 1062.64 acres				
		Total	Subleased to Other Parties	Completed	Under Construction	Construction yet to start
1	Total land	4,303,141	670,586	1,684,774		1,947,781
2	Floor Area Ratio	1.86585				
3	FAR ( Total )	8,028,996	1,418,106	1,436,618	2,970,318	2,203,955
A	FAR ( Residential )	6,481,776	573,050	1,342,169	2,948,470	1,613,077
B	FAR ( Commercial )	906,177	555,152	4,851	14,264	321,910
C	FAR ( Institutional )	641,044	279,894	89,598	7,584	263,968
D	FAR ( Recreational )					
4	Basement + Stilt Area	4663,079	994,054	870,281	1,689,821	1,309,923
5	Ground Coverage	952,108	362,508	429,533		158,969
6	Open Areas	3,351,033	306,980	1,255,241		1,788,812
7	Green Areas	2,198,009	213,098	1,765,643		219,267
8	Roads	1,153,024	93,882	997,568		61,574

8. Subleased land details:

LANDUSE	LAND AREA ( SQM)		
	TOTAL LAND	LAND SOLD/ SUBLEASED TO OTHER PARTIES	TOTAL LAND UNDER DEVELOPMENT BY JAYPEE
RESIDENTIAL PLOTTED	318,367	318,367	0
RESIDENTIAL GRUP HOUSING	2,148,624	0	2,148,624
INSTITUTIONAL	288,441	126,027	162,414
COMMUNITY FACILITIES	66,760	44,550	22,210
MASTER COMMERCIAL	175,255	103628	71,627
SECTOR COMMERCIAL	106,170	78014	28,156
MASTER PLAN RECREATIONAL RECREATIONAL	619,160		619,160



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MASTERPLAN ROADS AND TRANSPORTATION	580,364		580,364
TOTAL	4,303,141	670,586	3,632,555
		15.58%	84.42%

9. Proposed facilities of the project:

INSTITUTIONAL FACILITIES	NO.	RECREATIONAL FACILITIES	NO.
School	6	Golf Course	2
College	2	Sports Field	8
Play School cum Creche (Proposed)	8	Park & Play Ground	28
COMMUNITY FACILITIES		OTHERS	
Community Centre	7	Petrol Pump	3
Social club (Proposed)	21	Police Post	3
Golf clubs	2	Centralized Service Centres (Water centres-7no, Switching stations-11no, Laundromats-6no & Rakshak Bhawan-6no)	11
HEALTHCARE FACILITIES		Grid Substation	2
Hospital	1	Power backup generation station	1
Nursing Home/ Polyclinic	4	STP	4
RELIGIOUS FACILITIES		Fire Station	1
Religious Complex	7	PNG fill regulating station	2
SHOPPING / COMMERCIAL FACILITIES		FTTH ( Fibre to the home ) - Central security centre	1
Sector lvl. Shopping	13	Central command centre for fire/police/security/ telecom post office	1
Local Convenient Shopping Centre	34	Taxi Stand	3
Master plan level Shopping/ Commercial centres	12	Bus stand/ Bus shelter	51

10. Water calculation details for the project:

S. No.	Unit Type	Total Population	LPCD	KLD
1	Residential (Group Housing + Plots)	206394	135	27863
2	Commercial	90618		
	Staff	4531	45	204
	Visitor	86087	15	1291
3	Institutional			
	Community facility			
	Staff	100	45	5
	Visitor	1874	15	28
4	Institutional facility			
A	School and colleges			
	Staff & Students	4279	45	193
	Visitor	476	15	7
B	Office			
	Staff	6094	45	274
	Visitor	677	15	10
c	Misc utilities			
	Staff	91	45	4
	Visitor	817	15	12
d	Hospital			
	Beds	550	450	248
	OPD	500	15	8
	Staff	575	45	26
	Visitor	578	15	9
e	Nursing Homes(4)			
	Beds	400	135	54
	OPD	200	15	3
	Staff	220	45	10
	Visitor	440	15	7



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5	Staff		1000	45	45	
6	Visitors	(10% of Residents)	20639	15	310	
Total (1+2+3+4+5+6)			3,36,522		30611	
B	Treated water Requirement For:-					
A	HVAC				1900	
B	Horticulture			2198009	3	6594
Total Water demand					39,105	

#### 11. Waste water calculation details:

Total Residential wastewater generation details (KLD)		
	Domestic Water Requirement	28218
1		
	• Fresh (67% of domestic)	18906
	• Flushing (33% of domestic)	9312
2	Wastewater Generated (80% of fresh + 100% of flushing + 90 % of HVAC)	26146
3	STP	31380

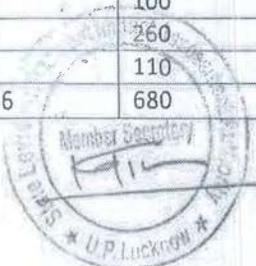
Total Wastewater generation from Commercial (KLD)		
	Domestic Water Requirement	2028
1		
	• Fresh (40% of domestic)	811
	• Flushing (60% of domestic)	1217
2	Wastewater Generated (80% of fresh + 100% of flushing)	1866
3	STP	2240

Total wastewater generation from the project (KLD) (Excluding hospital)		
	Domestic Water Requirement	30246
1		
	• Fresh (65% of domestic)	19717
	• Flushing (35% of domestic)	10529
2	Wastewater Generated	28012
3	Total STP Capacity	33620 or say 39000
4	Total fresh water	19717

Total Hospital wastewater generation details(KLD)		
	Domestic Water Requirement	365
1		
	• Fresh (67% of domestic)	245
	• Flushing (33% of domestic)	120
2	Wastewater Generated (80% of fresh + 100% of flushing)	316
3	ETP	380

#### 12. Details of green belt:

S.No	Particulars	Green Area in Sq.m	Trees in no	Shrubs in numbers	Ground covers in No.
1	Golf Course	442970	13650	40600	60400
2	NirmanSadan	6065	758	8400	20000
3	Camp Area Sector-128	8065	1399	7291	8350
4	Cluster (KT01/03) T Point	11994	581	10000	15770
5	Cluster (Imperial Tower 01/03)	10464	1058	4550	10200
6	Cluster (KT11/16)	5400	544	10450	7000
7	Cluster (PH-1)	7644	177	3681	9250
8	Cluster (PC-01/04)	7500	420	8173	11845
9	Cluster (PC-05/06)	500	45	913	4100
10	Cluster (PC-08/09)	2682	100	2293	6600
11	Cluster PH-2	2085	260	3300	5140
12	Cluster PH-3	2055	110	3880	4050
13	Cluster (PC-11/18)	12536	680	7650	12600



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14	Cluster PH-4	1875	275	3895	5600
15	K.Toen Homes	2550	401	1379	5550
16	August Town Homes 01/02	1450	199	5353	4030
17	August Town Homes 03/05	1230	365	9900	2010
18	Club House-II	140	360	3010	3710
19	Plot Area 1,2 &3	4600	532	2650	4720
20	Jaypee Public School	5050	537	3050	2610
21	Halipad Area	9000	655	3890	8140
22	Kingswood Villas	4430	330	1060	2530
23	Highway Shani Mandir	10300	1750	3200	4016
24	Sector-128, Road	72000	6360	15500	18000
25	Sector-134, Road	40500	991	15853	3300
26	Sector-132, Road	22500	586	13471	4200
27	Cluster (KM 1-14)	20000	182	12062	13000
28	Cluster (KM 15-18)	12000	128	5978	4000
29	Cluster (KM 28-34)	30000	137	12608	5300
30	Cluster (KM 42)	1000	49	1730	3500
31	Cluster (KM 51-52)	5000	112	4293	5700
32	Classic (B1 & B2)	3000	97	3637	3500
33	Classic (C1 & C2)	3000	100	1970	2200
34	Classic (A7 & A10)	18000	251	2897	10800
35	Jaypee Hospital	24000	1676	147416	33000
36	JIT College	10000	1961	9998	20250
	Total	2198009	37816	395981	344971

13. Details of solid waste generation & management:

S. No.	Unit Type	Total Population	Norms	Total	Completed project	Norms	Total	To be constructed	Norms	Total
1	Residential (Group Housing + Plots)	206394	0.45	92877				136644	0.45	61490
a	Residents in flat				46071	0.45	20732			
b	Residents in plot				23769	0.45	10655			
2	Commercial	90618								
	Staff	4531	0.25	1133				4531	0.25	1133
	Visitor	86087	0.15	12913				86087	0.15	12913
3	Institutional									
	Community facility									
	Staff	100	0.25	25				100	0.25	25
	Visitor	1874	0.15	281				1874	0.15	281
4	Institutional facility									
a	School and colleges									
	Staff & Students	4279	0.25	1070	2200	0.25	550.00	2079	0.25	520
	Visitor	476	0.15	71	100	0.15	15.00	376	0.15	56
b	Office									
	Staff	6094	0.25	1523				6094	0.25	1523
	Visitor	677	0.15	102				677	0.15	102
c	Misc utilities									
	Staff	91	0.25	23				91	0.25	23
	Visitor	817	0.15	123				817	0.15	123
d	Hospital									
	Beds	550	1.50	825	550	1.50	825.00			
	OPD	500	0.15	75	500	0.15	75.00			
	Staff	575	0.25	144	575	0.25	143.75			



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	Visitor		578	0.15	87	578	0.15	86.70			
e	Nursing Homes(4)										
	Beds		400	1.50	600			400	1.50	600	
	OPD		200	0.15	30			200	0.15	30	
	Staff		220	0.25	55			220	0.25	55	
	Visitor		440	0.15	66			440	0.15	66	
	Total		2760					2760		0	
5	Staff		1000	0.25	250	350	0.25	87.5	650	0.25	162.5
6	Visitors	(10% of Residents)	20639	0.15	3096	7294	0.15	1094.1	13345	0.15	2002
	Total (1+2+3+4+5+6)		3,36,522		115369	85,089		34264	2,51,433		81105
	Horticulture Waste		543.14	5.00	2716	443.1	5	2215.5	100.037	5	500
	Biomedical Waste				470			282.6			188
	STP				2416			799.4			1616
	Total				120971			37562			83409

14. Parking details of the project:

S.No.	Projects	FAR (Sq.mt)	Parking Required				Parking Provided	
			As Per Noida Regulations (ECS)	As Per Noida Regulations (Sq.m)	As per MOEF (ECS)	As per MOEF (Sq.m)	Total ECS	Area (Sq.m)
A)	Residential							
1)	Group Housing	1342169	16777	503310	13422	469759	60730	2096994
	Yet to be Started Projects	4566547	57082	1712460	45665.47	1598291		
	Total Group housing	5908716	73859	2215770	59087	2068051		
2)	Total Plotted Development	573060	5530	165900	1433	50143	5530	165900
B)	Institutional							
	Completed	89598	1208	36240	1791.96	62718.6	3928	88298
iv	Yet to be Started Projects	271552	5431.04	162931	5431.04	190086.4		
	TOTAL Institutional	361150	7223	216690	7223	252805		
D)	Commercial							
a)	Master Plan Commercial							
i	Projects Sold Out	414512						
	SUBTOTAL	414512						
iii	Yet to be Started Projects	286508	9550	286500	5730.16	200555.6		
	TOTAL Master plan Commercial	286508	9550	286500	5730.16	200555.6		
b)	Sector Commercial							
	Completed	4851	97	2910	97.02	3395.7	1259	23461

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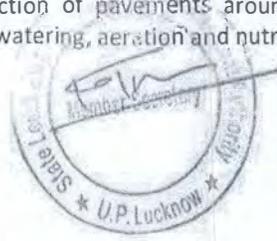
ii	Yet to be Started Projects	49666	993	29790	993.32	34766.2		
	TOTAL Sector Commercial	54517	1817	54517	1090.34	38161.9		
	Grand Total	6610891	92449	2939384	74564	2609716		

15. The project proposal falls under category-8(b) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 07/11/2019 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 27-01-2020 & 27-05-2020 and decided to grant the Environmental Clearance for proposed project along with subject to the effective implementation of the following general & specific conditions:-

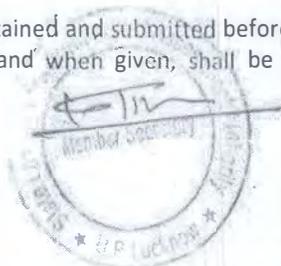
**General Conditions:**

1. It shall be ensured that all standards related to ambient environmental quality and the emission/effluent standards as prescribed by the MoEF are strictly complied with.
2. It shall be ensured that obtain the no objection certificate from the U P pollution control board before start of construction.
3. It shall be ensured that no construction work or preparation of land by the project management except for securing the land is started on the project or the activity without the prior environmental clearance.
4. The proposed land use shall be in accordance to the prescribed land use. A land use certificate issued by the competent Authority shall be obtained in this regards.
5. All trees felling in the project area shall be as permitted by the forest department under the prescribed rules. Suitable clearance in this regard shall be obtained from the competent Authority.
6. Impact of drainage pattern on environment should be provided.
7. Surface hydrology and water regime of the project area within 10 km should be provided.
8. A suitable plan for providing shelter, light and fuel, water and waste disposal for construction labour during the construction phase shall be provided along with the number of proposed workers.
9. Measures shall be undertaken to recycle and reuse treated effluents for horticulture and plantation. A suitable plan for waste water recycling shall be submitted.
10. Obtain proper permission from competent authorities regarding enhanced traffic during and due to construction and operation of project.
11. Obtain necessary clearances from the competent Authority on the abstraction and use of ground water during the construction and operation phases.
12. Hazardous/inflammable/Explosive materials likely to be stored during the construction and operation phases shall be as per standard procedure as prescribed under law, Necessary clearances in this regards shall be obtained.
13. Solid wastes shall be suitably segregated and disposed. A separate and isolated municipal waste collection center should be provided. Necessary plans should be submitted in this regards.
14. Suitable rainwater harvesting systems as per designs of groundwater department shall be installed. Complete proposals in this regard should be submitted.
15. The emissions and effluents etc. from machines, Instruments and transport during construction and operation phases should be according to the prescribed standards. Necessary plans in this regard shall be submitted.
16. Water sprinklers and other dust control measures should be undertaken to take care of dust generated during the construction and operation phases. Necessary plans in this regard shall be submitted.
17. Suitable noise abatement measures shall be adopted during the construction and operation phases in order to ensure that the noise emissions do not violate the prescribed ambient noise standards. Necessary plans in this regard shall be submitted.
18. Separate stock piles shall be maintained for excavated top soil and the top soil should be utilized for preparation of green belt.
19. Sewage effluents shall be kept separate from rain water collection and storage system and separately disposed. Other effluents should not be allowed to mix with domestic effluents.
20. Hazardous/Solid wastes generated during construction and operation phases should be disposed off as prescribed under law. Necessary clearances in this regard shall be obtained.
21. Alternate technologies for solid waste disposals (like vermin-culture etc.) should be used in consultation with expert organizations.
22. No wetland should be infringed during construction and operation phases. Any wetland coming in the project area should be suitably rejuvenated and conserved.
23. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Fully impermeable pavements shall not be constructed. Construction of pavements around trees shall be as per scientifically accepted principles in order to provide suitable watering, aeration and nutrition to the tree.



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24. The Green building Concept suggested by Indian Green Building Council, which is a part of CII-Godrej GBC, shall be studied and followed as far as possible.
25. Compliance with the safety procedures, norms and guidelines as outlined in National Building Code 2005 shall be compulsorily ensured.
26. Ensure usage of dual flush systems for flush cisterns and explore options to use sensor based fixtures, waterless urinals and other water saving techniques.
27. Explore options for use of dual pipe plumbing for use of water with different qualities such as municipal supply, recycled water, ground water etc.
28. Ensure use of measures for reducing water demand for landscaping and using xeriscaping, efficient irrigation equipments & controlled watering systems.
29. Make suitable provisions for using solar energy as alternative source of energy. Solar energy application should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. Present a detailed report showing how much percentage of backup power for institution can be provided through solar energy so that use and polluting effects of DG sets can be minimized.
30. Make separate provision for segregation, collection, transport and disposal of e-waste.
31. Educate citizens and other stake-holders by putting up hoardings at different places to create environmental awareness.
32. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
33. Prepare and present disaster management plan.
34. The project proponents shall ensure that no construction activity is undertaken without obtaining pre-environmental clearance.
35. A report on the energy conservation measures conforming to energy conservation norms finalized by Bureau of Energy efficiency should be prepared incorporating details about building materials and technology, R & U Factors etc.
36. Fly ash should be used as building material in the construction as per the provision of fly ash notification of September, 1999 and amended as on August, 2003 (The above condition is applicable only if the project lies within 100 km of Thermal Power Station).
37. The DG sets to be used during construction phase should use low sulphur diesel type and should conform to E.P. rules prescribed for air and noise emission standards.
38. Alternate technologies to Chlorination (for disinfection of waste water) including methods like Ultra Violet radiation, Ozonation etc. shall be examined and a report submitted with justification for selected technology.
39. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety.
40. The construction of the building and the consequent increased traffic load should be such that the micro climate of the area is not adversely affected.
41. The building should be designed so as to take sufficient safeguards regarding seismic zone sensitivity.
42. High rise buildings should obtain clearance from aviation department or concerned authority.
43. Suitable measures shall be taken to restrain the development of small commercial activities or slums in the vicinity of the complex. All commercial activities should be restricted to special areas earmarked for the purpose.
44. It is suggested that literacy program for weaker sections of society/women/adults (including domestic help) and under privileged children could be provided in a formal way.
45. The use of Compact Fluorescent lamps should be encouraged. A management plan for the safe disposal of used/damaged CFLs should be submitted.
46. It shall be ensured that all Street and park lighting is solar powered. 50% of the same may be provided with dual (solar/electrical) alternatives.
47. Solar water heater shall be installed to the maximum possible capacity. Plans may be drawn up accordingly and submitted with justification.
48. Treated effluents shall be maximally reused to aim for zero discharge. Where ever not possible, a detailed management plan for disposal should be provided with quantities and quality of waste water.
49. The treated effluents should normally not be discharged into public sewers with terminal treatment facilities as they adversely affect the hydraulic capacity of STP. If unable, necessary permission from authorities should be taken.
50. Construction activities including movements of vehicles should be so managed so that no disturbance is caused to nearby residents.
51. All necessary statutory clearances should be obtained and submitted before start of any construction activity and if this condition is violated, the clearance, if and when given, shall be automatically deemed to have been cancelled.

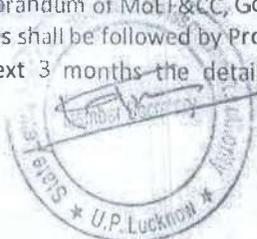


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52. Parking areas should be in accordance with the norms of MOEF, Government of India. Plans may be drawn up accordingly and submitted.
53. The location of the STP should be such that it is away from human habitation and does not cause problem of odor. Odorless technology options should be examined and a report submitted.
54. The Environment Management plan should also include the break up costs on various activities and the management issues also so that the residents also participate in the implementation of the environment management plan.
55. Detailed plans for safe disposal of STP sludge shall be provided along with ultimate disposal location, quantitative estimates and measures proposed.
56. Status of the project as on date shall be submitted along with photographs from North, South, West and East side facing camera and adjoining areas should be provided.
57. Specific location along with dimensions with reference to STP, Parking, Open areas and Green belt etc. should be provided on the layout plan.
58. The DG sets shall be so installed so as to conform to prescribed stack heights and regulations and also to the noise standards as prescribed. Details should be submitted.
59. E-Waste Management should be done as per MoEF guidelines.
60. Electrical waste should be segregated & disposed suitably as not to impose Environmental Risk.
61. The use of suitably processed plastic waste in the construction of roads should be considered.
62. Displaced persons shall be suitably rehabilitated as per prescribed norms.
63. Dispensary for first aid shall be provided.
64. Safe disposal arrangement of used toiletries items in Hotels should be ensured. Toiletries items could be given complementary to guests, adopting suitable measures.
65. Diesel generating set stacks should be monitored for CO and HC.
66. Ground Water downstream of Rain Water Harvesting pit nearest to STP should be monitored for bacterial contamination. Necessary Hand Pumps should be provided for sampling. The monitoring is to be done both in pre and post monsoon, seasons.
67. The green belt shall consist of 50% trees, 25% shrubs and 25% grass as per MoEF norms.
68. A Separate electric meter shall be provided to monitor consumption of energy for the operation of sewage/effluent treatment in tanks.
69. An energy audit should be annually carried out during the operational phase and submitted to the authority.
70. Project proponents shall endeavor to obtain ISO: 14001 certification. All general and specific conditions mentioned under this environmental clearance should be included in the environmental manual to be prepared for the certification purposes and compliance.
71. Environmental Corporate Responsibility (ECR) plan along with budgetary provision amounting to 2% of total project cost shall be submitted (within the month) on need base assessment study in the study area. Income generating measures which can help in up-liftment of weaker section of society consistent with the traditional skills of the people identified. The programme can include activities such as old age homes, rain water harvesting provisions in nearby areas, development of fodder farm, fruit bearing orchards, vocational training etc. In addition, vocational training for individuals shall be imparted so that poor section of society can take up self employment and jobs. Separate budget for community development activities and income generating programmes shall be specified. Revised ECR plan is to be submitted within 3 month. Failing which, the environmental Clearance shall be deemed to be cancelled.
72. Appropriate safety measures should be made for accidental fire.
73. Smoke meters should be installed as warning measures for accidental fires.
74. Plan for safe disposal of R.O reject is to be submitted.

Specific Conditions:

1. If the proposed project is situated in notified area of ground water extraction where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source.
2. In compliance to Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs GOI and others) anti smog guns shall be installed to reduce dust during excavation.
3. Since the proposed project falls in Critically Polluted Areas (CPAs), Severely Polluted Areas (SPAs) the provision of the mechanism framed regarding compliance of Hon'ble NGT order in OA 1038/2018 dated 19-08-2019 by MoEF& CC, Govt. Of India vide letter dated 31-10-2019 shall be followed in letter and spirit.
4. All the additional condition for grant of Consent to Establish (CTE)/Consent to Operate (CTO) related to Pollution mitigation measures as prescribed in the office memorandum of MoEF&CC, Gol. dated 31.10.2019 and as deemed fit by UP Pollution Control Board in the consent orders shall be followed by Project Proponent.
5. The project proponent shall submit within the next 3 months the details of solar power plant and solar



E.C. for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.

- electrification details within the project.
6. The project proponent shall ensure to plant broad leave trees and their maintenance. The CPCB guidelines in this regard shall be followed.
  7. The project proponent shall submit within the next 3 months the details on quantification of year wise CER activities along with cost and other details. CER activities must not be less 2% of the project cost. The CER activities should be related to mitigation of Environmental Pollution and awareness for the same.
  8. The project proponent shall submit within the next 3 months the details of estimated construction waste generated during the construction period and its management plan.
  9. The project proponent shall submit within the next 3 months the details of segregation plan of MSW.
  10. The project proponent shall ensure that waste water is properly treated in STP and maximum amount should be reused for gardening flushing system and washing etc. For reuse of water for irrigation sprinkler and drip irrigation system shall be installed and maintained for proper function. Part of the treated sewage, if discharged to sewer line, shall meet the prescribed standards for the discharged. Under any circumstances untreated sewage shall not be reused or discharged to municipal sewer-line.
  11. The project proponent shall segregate the liquid bio-medical hospital/nursing home effluent and shall install ETP of adequate capacity for the treatment.
  12. The project proponent shall submit an estimate of quality of segregated Bio-medical waste of each category, schedule for training of various categories of employee involved in Bio-medical waste management at various levels of Bio-medical waste generation in hospital within next 3 months to SEIAA U.P.
  13. The project proponent shall engage the agency authorized by UPPCB for Bio-medical waste collection, transportation, treatment and disposal.
  14. Authorization from UPPCB under Bio-medical waste (Management and Handling) rule, 2016 shall be obtained.
  15. The project proponent shall install micro solar power plants, toilets in nearby villages, public place or school from CER fund of the project for which E.C is granted in addition to and water harvesting pits and carbon sequestration parks / designed ecosystems.
  16. The project proponent will ensure that proper dust control arrangements are made during construction and proper display board is installed at the site to inform the public the steps taken to control air pollution as per the Construction and Demolition Waste Management Rules.
  17. The project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 before the start of work.
  18. Solar energy to be used alternatives on the road and common places for illumination to save conventional energy as per ECBC Code.
  19. The project proponent shall submit within the next 3 month the data of ground water quality including fluoride parameter to the limit of minimum deduction level for all six monitoring stations.
  20. Minimum 15% area of the total plot area shall be compulsorily made available for the green area development including the peripheral green area. Plantation of trees should be of indigenous species and may be as per the consultation of local district Forest Officer.
  21. The waste water generated should be treated properly in scientific manner i.e. domestic waste water to be treated in STP and effluent such as RO rejects with high TDS and other chemical bearing effluent shall be treated separately.
  22. Permission from local authority should be taken regarding discharge of excess water into the sewer line.
  23. The height, Construction built up area of proposed construction shall be in accordance with the existing FAR norms of the competent authority & it should ensure the same along with survey number before approving layout plan & before according commencement certificate to proposed work. Plan approving authority should also ensure the zoning permissibility for the proposed project as per the approved development plan of the area.
  24. All required sanitary and hygienic measures should be in place before starting construction activities and to be maintained throughout the construction phase.
  25. Project proponent shall ensure completion of STP, MSW disposal facility, green area development prior to occupation of the buildings.
  26. The project proponent shall obtain forest clearance under the provisions of Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
  27. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
  28. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area).



E.C. for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.

29. The project proponent shall obtain Consent to Establish / Operate under the provisions of Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State pollution Control Board/Committee.
30. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
31. The project proponent shall obtain authorization under the Hazardous and other Waste Management Rules, 2016 as amended from time to time.
32. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as cylinder for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche and First Aid Room etc.
33. Adequate drinking water and sanitary facilities should be provided for construction workers at the site. Provision should be made for mobile toilets. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
34. The solid waste generated should be properly collected and segregated. Dry/inert solid waste should be disposed off to the approved sites for land filling after recovering recyclable material.
35. Corporate Environmental Responsibility shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution of board of directors shall be submitted to the authority. A list of beneficiaries with their mobile nos./address should be submitted along with six monthly compliance reports.
36. No parking shall be allowed outside the project boundary.
37. Digging of basement shall be undertaken in view of structural safety of adjacent buildings under information/consultation with District Administration/Mining Department. All the topsoil excavated during construction activities should be stored for use in horticulture /landscape development within the project site. Additional soil for leveling of the proposed site shall be generated within the sites (to the extent possible) so that natural drainage system of the area is protected and improved.
38. Surface rain water has to be collected in kacchha pond for ground water recharging and irrigation of horticulture and peripheral plantation.
39. The approval of competent authority shall be obtained for structural safety of the buildings due to any possible earthquake, adequacy of fire fighting equipments etc. as per National Building Code including measures from lighting.
40. Disposal of muck during construction phase should not create any adverse effect on the neighboring communities and be disposed off taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
41. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to Environments (Protection) Rules prescribed for air and noise emission standards.
42. Ambient noise levels should conform to residential standards both during day and night. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by CPCB/UPPCB.
43. The green area design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential area and pollution also reduced. The open spaces inside the plot should be landscaped and covered with grass and shrubs. Green area Development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Dept.
44. The building should have adequate distance between them to allow movement of fresh air and passage of natural light, air and ventilation.
45. Pavements shall be so constructed as to allow infiltration of surface run-off of rain water. Construction of pavements around trees should be able to facilitate suitable watering, aeration and nutrition to the tree.
46. Roof top water in rainy season is to be discharged into RWH pits for ground water recharging. Arrangement shall be made that waste water and storm water do not get mixed.
47. All the internal drains are to be covered till the disposal point.
48. This environmental clearance is issued subject to land use verification. Local authority / planning authority should ensure this with respect to Rules, Regulations, Notifications, Government Resolutions, Circulars, etc. issued if any.
49. Reflecting paint should be used on the roof top and side walls of the building tower for cooling effect.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental



E.C. for Township Project "Jaypee Greens Wish Town Noida" at Sector-128, 129, 131, 133 & 134, Noida, Tehsil-Dari/Sadar, District-Gautam Buddha Nagar, U.P., M/s Jaypee Infratech Ltd.

(Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for G.B. Nagar. In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no- development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter,



(Ashish Tiwari)  
Member Secretary, SEIAA

No...../Parya/SEAC/4930-4769/2019 Dated: As above

Copy with enclosure for Information and necessary action to:

1. The Principal Secretary, Department of Environment, Govt. of Uttar Pradesh, Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. District Magistrate G.B. Nagar.
5. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
6. Copy to Web Master/ guard file.

(Ashish Tiwari)  
Member Secretary, SEIAA



UTTAR PRADESH POLLUTION CONTROL BOARD  
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -  
115588/UPPCB/Noida(UPPCBRO)/CTO/water/N  
OIDA/2020

Dated : 31/03/2021

To ,

Shri JAYPEEINFRATECHLIMITED JAYPEEINFRATECHLIMITED  
M/s JAYPEE GREENS WISH TOWN SECTOR 128 129 131 133 134  
JAYPEE INFRATECH LIMITED SECTOR-128 ,NOIDA ,GAUTAM BUDH  
NAGAR,GAUTAM BUDH NAGAR,201304  
NOIDA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. JAYPEE GREENS WISH TOWN SECTOR 128 129 131 133 134

Reference Application No :10642930

Dated :31/03/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. JAYPEE GREENS WISH TOWN SECTOR 128 129 131 133 134 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK Digitally signed  
by VIVEK ROY  
Date: 2021.03.31  
20:24:01 +05'30'  
ROY

For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, UPPCB,Noida.

VIVEK Digitally signed  
by VIVEK ROY  
Date:  
2021.03.31  
20:25:24 +05'30'  
ROY

CEO-1

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.JAYPEE GREENS WISH TOWN SECTOR 128 129 131 133  
134 vide

Consent Order No. 10642930/ Water

Dated : 31/03/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Group Housing Project.
2. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	4855 KLD	STP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EP Act 1986
2	BOD	As per EP Act 1986
3	COD	As per EP Act 1986
4	Oil & Grease	As per EP Act 1986

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

1. Unit shall comply with Uttar Pradesh Groundwater (Management and Regulation) Act 2019. If the project fails to comply with this condition then this consent shall automatically stand revoked.
2. The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
3. The Unit shall dispose the hazardous waste through authorized recyclers/TSDF and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and The Solid Waste Management Rules, 2016.
4. The treated effluent/sewage shall be used for irrigation purposes as much as possible. The guidelines developed by the CPCB for the utilization of treated effluent for the irrigation purposes is available at the URL <http://cpcb.nic.in/NGT/Guidelines-UTE-Irrigation.pdf>
5. The Unit shall comply with the provisions of notification dt. 07-10-2016 of Ministry of Water Resources, River Development and Ganga Conservation, GOI.
6. The Unit shall submit the point wise compliance report of the CTO issued by the Board for the year 2019 and the audited balance sheet for the current year and the details of fees deposited during last year within a month failing which consent would be deemed void.
7. At the site a display board size 4x6 feet shall be installed to display the provisions of Construction and Demolition Rules 2016.
8. The Unit shall ensure proper operation and maintenance of Sewage Treatment Plant. Also independent flow meters, logbook and electric meter should be installed for Sewage treatment plant.
9. The Unit should be operated in such a way so that there is no adverse impact on public and environment.
10. The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
11. This consent is valid only for products and quantity mentioned above. The Unit shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
12. The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
13. The Unit will ensure the installation and continuous uninterrupted data supply from the OCEEMS to the CPCB server within a month failing which consent would be deemed void. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
14. If the CPCB or UPPCB issues the Closure order against the Unit this consent order stands automatically suspended for that period.
15. The Unit shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

Issued with the permission of competent authority .

VIVEK Digitally signed  
by VIVEK ROY  
ROY Date:  
2021.03.31  
20:25:51 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO-1

-TRUE COPY-

Sewage transportation

From STP-2 TO STP-1/STP-3

11-3-2023

136

ANNEXURE R/5 (Colly)

Sl. No.	Vehicle No.	Driver Name	Start Time	End Time	Remarks
01	RT296A9503	Nareesh	7:50	8:45	Awarkh
02	RT296A9503	Nareesh	9:00	9:50	Awarkh
03	RT296A9503	प्रनारिह	10:15	11:00	Awarkh
04	RT296A9503	प्रनारिह	11:15	12:00	Awarkh
05	RT296A9503	प्रनारिह	12:15	13:15	Awarkh
06	RT296A9503	प्रनारिह	13:20	14:15	Awarkh
07	RT296A9503	प्रनारिह	14:20	15:15	Awarkh
08	RT296A9503	प्रनारिह	15:30	16:15	Awarkh
09	RT296A9503	प्रनारिह	16:30	17:15	Awarkh
10	RT296A9503	Nareesh	17:45	18:55	Awarkh

total time = 10

S. J. S.  
2-3-23

NAME OF SECURITY-GUARD- AWANISHM BANE

SECURITY - S. J. S.

AGENCY - DEVIRAM.

MOB. N. - 8076916019

DRIVER NAME - PURAN SINGH

MOB. N. OF DRIVER - 9639403075

Sewage Transportation from STP-2 to STP-113 - 3-2023

S/N	Driver	Vehicle No	Start Time	End Time	Remarks
01	Nareesh	RT296A9503	7:20	8:5	Push
02	Nareesh	RT296A9503	8:20	9:10	Push
03	Nareesh	RT296A9503	9:20	9:55	Push
04	Nareesh	RT296A9503	10:10	11:16	Push
05	Nareesh	RT296A9503	11:20	12:10	Push
06	Pranith	RT296A9503	12:30	13:20	Push
07	Pranith	RT296A9503	13:35	14:20	Push
08	Pranith	RT296A9503	14:35	15:30	Push
09	Pranith	RT296A9503	15:50	16:40	Push
10	Pranith	RT296A9503	17:00	17:55	Push

Total Trips (10)

3-20-2023

S/N	Driver	Vehicle No	Start Time	End Time	Remarks
01	Pranith	RT296A9503	7:55	8:45	Push
02	Pranith	RT296A9503	9:00	9:50	Push
03	Pranith	RT296A9503	10:15	10:55	Push
04	Pranith	RT296A9503	11:15	11:55	Push
05	Pranith	RT296A9503	12:10	13:00	Push
06	Pranith	RT296A9503	13:10	14:15	Push
07	Pranith	RT296A9503	14:15	15:5	Push
08	Pranith	RT296A9503	15:20	16:10	Push
09	Pranith	RT296A9503	16:30	17:20	Push
10	Pranith	RT296A9503	17:40	18:55	Push

Total Trips (10)

NAME OF SECURITY GUARD - AWANISH PANDY

SECURITY - S.I.S

AGENCY - DEVIRAM

mob.N - 8076916019

DRIVER NAME - PURAN SINGH

mob.N OF DRIVER - 9639409075

NAME OF SECURITY GUARD - AWANISH PANDY

SECURITY - S.I.S

AGENCY - DEVIRAM

mob.N - 8076916019

DRIVER NAME - PURAN SINGH

mob.N OF DRIVER - 9639409075

Sewage Transportation from STP-2 To STP-1/STP-3 4-3-2024

Sr. No.	शुद्धि यंत्र	संचालक	सम	उपरा	स्थ
01	RJ29699503	प्रताप	7:45	8:55	पुवर्ध
02	RJ29699503	प्रताप	9:15	9:55	पुवर्ध
03	RJ29699503	प्रताप	10:45	11:15	पुवर्ध
04	RJ29699503	प्रताप	11:30	12:10	पुवर्ध
05	RJ29699503	प्रताप	12:35	13:25	पुवर्ध
06	RJ29699503	प्रताप	14:10	15:00	पुवर्ध
07	RJ29699503	प्रताप	16:15	16:50	पुवर्ध
08	RJ29699503	प्रताप	17:00	17:45	पुवर्ध
09	RJ29699503	प्रताप	18:00	18:45	पुवर्ध
10	RJ29699503	प्रताप	19:00	19:55	पुवर्ध

Total Taps (10)

From STP-2 To STP-1/3

Sr. No.	शुद्धि यंत्र	संचालक	सम	उपरा	स्थ
01	RJ29699503	प्रताप	7:40	8:25	पुवर्ध
02	RJ29699503	प्रताप	8:40	9:30	पुवर्ध
03	RJ29699503	प्रताप	9:40	10:30	पुवर्ध
04	RJ29699503	प्रताप	10:45	11:30	पुवर्ध
05	RJ29699503	प्रताप	11:45	12:35	पुवर्ध
06	RJ29699503	प्रताप	12:45	13:30	पुवर्ध
07	RJ29699503	प्रताप	13:45	14:35	पुवर्ध
08	RJ29699503	प्रताप	14:50	15:40	पुवर्ध
09	RJ29699503	प्रताप	16:00	16:50	पुवर्ध
10	RJ29699503	प्रताप	17:00	18:15	पुवर्ध

Total Taps (10)

NAME OF SECURITY GARD - AWANISH PANDS  
 SECURITY - S.J.S  
 AGENCY - DEVI RAM  
 mob.N - 8076 916019  
 DRIVER NAME - PURAN SINGH  
 mob.N OF DRIVER - 9639409075

NAME OF SECURITY GARD - AWANISH PANDS  
 SECURITY - S.J.S  
 AGENCY - DEVI RAM  
 mob.N - 8076 916019  
 DRIVER NAME - PURAN SINGH  
 mob.N OF DRIVER - 9639409075

sewage transportation from  
STP-2 TO STP-1/STP-3 6-9-2023

S/N	DATE	S/S	TIME	TIME	SLIP
01	RTS290903	22-11-E	7:25	8:15	Awanish
02	RTS290903	22-11-E	8:30	9:20	Awanish
03	RTS290903	22-11-E	9:40	10:30	Awanish
04	RTS290903	22-11-E	10:45	11:40	Awanish
05	RTS290903	22-11-E	12:20	13:20	Awanish
06	RTS290903	22-11-E	13:30	14:30	Awanish
07	RTS290903	22-11-E	14:35	15:25	Awanish
08	RTS290903	22-11-E	15:40	16:30	Awanish
09	RTS290903	22-11-E	16:45	17:35	Awanish
10	RTS290903	22-11-E	17:50	18:55	Awanish

Total 10 slips

sewage transportation from  
STP-2 TO STP-1/3 7-5-2023

S/N	DATE	S/S	TIME	TIME	SLIP
01	RTS290903	22-11-E	7:45	8:30	Awanish
02	RTS290903	22-11-E	8:45	9:35	Awanish
03	RTS290903	22-11-E	9:50	10:30	Awanish
04	RTS290903	22-11-E	10:45	11:30	Awanish
05	RTS290903	22-11-E	11:50	12:35	Awanish
06	RTS290903	22-11-E	12:45	13:30	Awanish
07	RTS290903	22-11-E	13:45	14:35	Awanish
08	RTS290903	22-11-E	14:50	15:35	Awanish
09	RTS290903	22-11-E	15:45	16:30	Awanish
10	RTS290903	22-11-E	17:15	18:10	Awanish

Total 10 slips

NAME OF SECURITY GUARD - AWANISH  
 SECURITY - S.I.S  
 AGENCY - DEVI RAM  
 mob.N. 8076916019  
 DRIVER NAME - PURAN SINGH  
 mob.N. OF DRIVER 9639409075

NAME OF SECURITY GUARD - AWANISH  
 SECURITY - S.I.S  
 AGENCY - DEVI RAM  
 mob.N. 8076916019  
 DRIVER NAME - PURAN SINGH  
 mob.N. OF DRIVER - 9639409075

Sewage Transportation  
From STP-2 to STP-113  
8-3-2023

S/N	DRIVER	START TIME	END TIME	LOCATION
01	RJ20049503	7:30	8:30	Aranchi
02	RJ20049503	8:45	9:35	Aranchi
03	RJ20049503	9:45	10:35	Aranchi
04	RJ20049503	10:40	11:30	Aranchi
05	RJ20049503	11:40	12:35	Aranchi
06	RJ20049503	12:45	13:30	Aranchi
07	RJ20049503	13:45	14:35	Aranchi
08	RJ20049503	14:50	15:25	Aranchi
09	RJ20049503	15:50	16:20	Aranchi
10	RJ20049503	16:40	17:55	Aranchi

Total 10

Sewage Transportation  
From STP-2 to STP-113  
8-3-2023

S/N	DRIVER	START TIME	END TIME	LOCATION
01	RJ20049503	7:45	8:50	Aranchi
02	RJ20049503	9:15	9:45	Aranchi
03	RJ20049503	10:00	10:55	Aranchi
04	RJ20049503	11:10	11:50	Aranchi
05	RJ20049503	12:10	13:15	Aranchi
06	RJ20049503	13:15	14:10	Aranchi
07	RJ20049503	14:20	15:25	Aranchi
08	RJ20049503	16:00	16:50	Aranchi
09	RJ20049503	17:00	17:55	Aranchi
10	RJ20049503	18:15	19:10	Aranchi

Total 10

10-3-23

NAME OF SECURITY GARD - AWANISH BANSAL  
 SECURITY - S.F.S  
 AGENCY - DEVI RAM  
 MOBILE - 9096916019  
 DRIVER NAME - POBANI SINGH  
 PHONE NO. MOBILE OF DRIVER - 9639409075

NAME OF SECURITY GARD - AWANISH BANSAL  
 SECURITY - S.F.S  
 AGENCY - DEVI RAM  
 MOBILE - 9096916019  
 DRIVER NAME - POBANI SINGH  
 MOBILE OF DRIVER - 9639409075

STP-2 to STP-1/STP-3

10-3-2023

S/N	DATE	STATION	IN	OUT	STATION
01	RT 24/4/2023	22nd Mile	7:40	8:30	Devirram
02	RT 24/4/2023	22nd Mile	8:45	9:30	Devirram
03	RT 24/4/2023	22nd Mile	9:40	10:35	Devirram
04	RT 24/4/2023	22nd Mile	10:45	11:35	Devirram
05	RT 24/4/2023	22nd Mile	11:50	12:40	Devirram
06	RT 24/4/2023	22nd Mile	12:50	13:45	Devirram
07	RT 24/4/2023	22nd Mile	14:00	15:25	Devirram
08	RT 24/4/2023	22nd Mile	15:15	16:10	Devirram
09	RT 24/4/2023	22nd Mile	16:25	17:20	Devirram
10	RT 24/4/2023	22nd Mile	18:35	18:55	Devirram

total 10

NAME OF SECURITY GARD - AWWNISH PUNDEY

SECURITY - S.I.S

AGENCY - DEVIRRAM

mob. N. 8076 916019

DRIVER NAME - PURAN SINGH M.

mob. N. 9639409075

JAIPRAKASH ASSOCIATES LIMITED  
FACILITY MANAGEMENT GROUP  
Sector 128, Noida

Dated : 25.02.2023

**Sub: Extension of date of completion.**

The date of completion of the following Work Orders have been extended as per details given below:

Sl. No.	Name of Contractor	Particulars of Work Orders	Date of Completion	
			As per W.O / Last Extension	Extended upto
1	M/s Devi Ram & Co	Hiring of Power Compressor Tanker for disposal of Sewage at STP-3 at Jaypee Wish Town, Noida, JAL/FMG/Maint/213/516 Dt.30.09.2022 ✓	28.02.2023	31.08.2023 ✓

Regards,

  
(Sunil Kumar Verma)  
Sr. General Manager

Copy to :

- (1) Shri V.K. Dutta ji
- (2) Shri A. K. Singh ji, HOD (F&A)
- (3) Shri Suneet Juneja Ji
- (4) Shri Sunil Chauhan Ji

**JAIPRAKASH ASSOCIATES LIMITED**  
**FACILITY MANAGEMENT GROUP**  
Sector 128, Noida

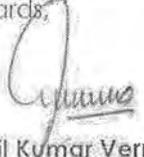
Dated : 24.12.2022

**Sub: Extension of date of completion.**

The date of completion of the following Work Orders have been extended as per details given below:

Sl. No.	Name of Contractor	Particulars of Work Orders	Date of Completion	
			As per W.O / Last Extension	Extended upto
1	M/s UIGC Security Service	Housekeeping Services including Cleaning and Waste Management for 7 Towers of Classic (AA0-12 & AA0-15) 1 Tower of Kosmos ( AA09), STP-3 and Service Center -8 including basements and adjoining areas, at Jaypee Greens, Wishtown, Noida, U.P. JAL/FMG/MAINT/213/1280 Dt. 24.09.2019	30.09.2022	30.09.2023
2	M/s Devi Ram Co.	Hiring of Power Compressor Tanker for disposal of Sewage at STP-3 at Jaypee Wish Town Noida. JAL/FMG/MAINT/213/516 Dt. 30.09.2022	30.11.2022	28.02.2023
3	M/s Samir Kumar	Provisioning of resources for miscellaneous works (Horticulture & Masonry), Jaypee Wish Town, Noida U.P. JAL/FMG/MAINT/213/1809 Dt. 30.11.2019	31.12.2022	31.12.2023

Regards,

  
(Sunil Kumar Verma)  
Sr. General Manager

Copy to :

- (1) Shri V.K. Dutta ji
- (2) Shri A. K. Singh ji, HOD (F&A)
- (3) Shri Suneet Juneja Ji
- (4) Shri Sunil Chauhan Ji
- (5) Col (retd) A.K. Singh Ji
- (6) Shri Gajendra Kumar ji

M/s Devi Ram & Co.  
 (Proprietor : Devi Singh)  
 H.No-113, Nahar Singh Colony, Sector-3,  
 Ballabgarg, Faridabad, Haryana-121004,  
 PAN : ASTPS9669N  
 GSTIN. : 06ASTPS9669N1Z9

Facility Management Group  
 Sector- 128, Noida - 201 304  
 Distt. G. B. Nagar, (U.P.)  
 Tele No. 0120-2470800 / 4609000  
 Fax No. 0120 - 4609917

**WORK ORDER**

**Sub: Hiring of Power Compressor Tanker for disposal of Sewage at STP-3 at Jaypee Wish Town, Noida.**

Sir,

With reference to your offer and further negotiations on the above mentioned subject, we (the **Client**) hereby assign you (the **Contractor**) to carryout the subject work on the following terms and conditions:

1. **Name of "Work"** = Hiring of Tanker for cleaning work by new power compressor machine (Sewer Line, Safety Tank, Water Tank) at Jaypee Wish Town, Noida.
2. **Date of Commencement** = The Work shall commence from the Date of issue of this Work Order or the Date of actual commencement of Work at Site, certified by the Site-In-Charge.
3. **Period of Hiring** = **03 (Three) Months** as reckoned from the Date of Commencement.
4. **Value of Work** = The Value of work is **Rs. 18,00,000/-** (Rupees Eighteen Lakhs Only) as per BOQ.
5. **Taxes** = Except CGST/SGST/IGST, all other taxes, duties levies, labour cess, royalties or any other statutory obligation shall be deemed to be included in the quoted rates of the contractor. No claim on this account will be entertained or allowed at any stage subsequently.

CGST/SGST/IGST, if applicable, shall be payable as per prevailing norms and certification by EIC. Taxes shall be deducted as applicable at sources in

For DEVI RAM & COMPANY

*Devi Singh*  
 Proprietor

*Asst*  
  
 JAYPEE GROUP

Corp & Regd : Sector - 128, Noida - 201 304, Uttar Pradesh (India)  
 Office : Ph. : +91(120) 4509000, 2470800 Fax + 91 (0120) 4609454, 4609496  
 Head Office : JA House : 63 Basant Lok, Vasant Vihar, New Delhi - 110 057 (India)  
 Ph. : +91(11) 26141540, 26147411 Fax : + 91 (11) 26145389, 26143591  
 Website : www.jalindia.co.in CIN : L14106UP1995PLC19017

Dated: 30<sup>th</sup> September 2022

accordance with the statutory requirement from all payments including advances.

It is mandatory for the Contractor to get himself registered with concerned authorities and pay all taxes as applicable.

Further, it is also mandatory for the Contractors to submit their Tax Invoice in the printed letter head of their firm. The letter head must contain PAN number, GST number printed on it. The name and address of the Client should be clearly mentioned as: Jaiprakash Associates Limited, Sector 128, Noida (UP)

**6. Obligations of Contractor:**

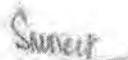
The Contractor shall ensure that:

- a) The Contractor shall provide experienced Operator/Drivers with Tanker with valid license.
- b) The Contractor shall have proper permit, license, Certificates, etc. authorizing the use of Equipment.
- c) The Equipments shall have to be in perfect working condition and is not liable to break down.
- d) The Operator/Driver shall comply with the instructions of the Client at Site.
- e) The Charges including cost of drivers/operators & helpers, Fuel, Oil, Lubricants, commissioning and necessary maintenance & repairs etc. for the operation of the Equipment.
- f) The Contractor shall maintain proper logbook for the Equipment indicating the Trips of deployment working duly attested by the Client's representative at Site.
- g) In case of change of Operator/Driver, the Contractor shall give advance intimation to the Client and also provide a suitable replacement thereof and
- h) The Contractor shall remove the Equipment from Site immediately after the completion of the Work or as ordered by the Client.
- i) In case of any accident to any workmen in the course of performance of work because of any reason, any compensation, if payable, shall be paid by the Contractor at its own cost. No claim of the Contractor shall be entertained on this account.
- j) The Contractor shall make available additional tanker having 22 KL/8 KL capacity, if requirement is felt by the Site-In-Charge, however the payment for

For DEVI RAM & COMPANY

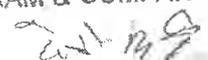
Proprietor





Page - 02 of 06

For DEVI RAM & COMPANY



Proprietor

Dated: 30<sup>th</sup> September 2022

the same will be made as per the rates mentioned in the BOQ.

**7. Obligation of the Client:**

- a) The Client shall make payments to the Contractor for satisfactory performance of the Work in accordance with the terms and conditions of this Work Order.
- b) The Client shall make statutory deductions towards TDS (Income Tax).

**8. Terms of Payment:**

The Contractor shall submit Monthly Tax Invoice along with all supporting documents and with all requisite attachments and information as prescribed by the EIC, as per the formats provided by the Client. The monthly tax Invoice. After certification of the bill by "EIC", the client shall pay the Contractor amount payable within 30 working days from the date of submission of the bill after due checking of the same. However any procedural delay in payment beyond 30 (Thirty) working days shall not entitle the Contractor to pay interest on delayed payment of the due amount.

Deduction from the Contractor's bill shall be made on account of TDS (Income Tax) as per the applicable statutory laws and on account of any other dues recoverable from the Contractor.

All interim payments to the Contractor shall be treated as provisional payment and shall be subject to final adjustment in the payment of the Final Bill after completion of the work.

**9. Termination:**

The Work order can be terminated:

- a) By mutual consent of the Client and the Contractor at any stage during the currency of the Work Order, or
- b) By the Client, if the Contractor fails to fulfill its obligations and responsibilities contained in this Work Order without any liability to the Client and
- c) On termination the Contractor shall only be entitled for the payment on prorata basis in accordance with the terms and conditions of this Work Order.

**10. Dispute Resolution:**

Save where expressly stated to the contrary in this Work Order, any dispute, difference, or controversy of whatsoever nature howsoever arising under, out of or in relation to this Work Order, between the Client and the Contractor and so notified in writing by either party to the other (the "Dispute") in the first stance

For DEVI RAM &amp; COMPANY

Zat Ram  
Proprietor

Dated: 30<sup>th</sup> September 2022

shall be attempted to be resolved amicably, failing which, the Dispute shall be referred to the Director of Jaiprakash Associates Limited (**JAL**) for decision. The decision of the Director of **JAL** shall be conclusive, final, and binding upon the Contractor. However, the execution of the Work shall not be affected due to any such Dispute.

**11. Insurance:**

- 11.1 The Contractor shall take all necessary insurances & ESI for the period upto the completion of Work to cover ~~all~~ plants, machineries, equipment, manpower & third party damages for property and men required and engaged for the satisfactory performance of the Work.
- 11.2 The Employer shall take Contractor's All Risk Policy (CAR Policy), which shall cover works to be executed under various sub-contracts including the works of this Contract. The terms and conditions of the CAR Policy shall be binding on the Sub-contractors. The amount of premium of the CAR policy shall be paid by the Employer and shall be recovered from the Sub-contractors through their RA Bills on pro-rata basis. In case of damage or loss etc. to the works of a particular contract, the same shall be made good by the respective Sub-contractor at its own cost. The amount of compensation received from the Insurance Company shall be passed on to the concerned Sub-contractor. The possible difference/loss in compensation, if any, shall be borne by the **Contractor**. The Employer shall not be liable for any loss suffered by the Sub-contractor on this account. The Sub-contractor shall be free to participate and assist the Employer in presenting and pursuing the claim.

**12. Indemnity:**

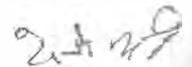
The Client and its associated companies / subsidiaries and its directors, personnel, officers and employee shall be indemnified and held harmless by the Contractor for and against any liabilities, losses, damages, claims, costs and expenses, interest and penalties (including, without limitation, Attorney's fee and expenses) suffered or incurred by Client arising out of or resulting from the breach of any representation, warranty, covenant or obligation of the Contractor contained in the Work Order;

The provision of the Clause 12 (a) above shall survive the termination of this Work Order.

**13. Governing Laws and Jurisdiction:**

This Work Order shall be construed and interpreted in accordance with the governed by the laws of India. The local Courts of Gautam Budh Nagar (UP) and the Hon'ble High Court of Judicature at Allahabad shall have exclusive jurisdiction over all matters arising out of and relating to this Work Order.

For DEVI RAM &amp; COMPANY

  
Proprietor

Dated: 30<sup>th</sup> September 2022**14. Special Conditions:**

- a) The Equipment shall be made available by the Contractor for execution of the Work for a minimum of 10 Trips per day for collection of sewer from manhole near STP-2 to disposal at manhole near STP-3.
- b) The Contractor shall work in close co-ordination with the Client, and its authorized representative for all activities of the Work.
- c) ~~The~~ Contractor shall be responsible and liable for safety of his workmen / labour at site. The safety equipments shall be arranged by the Contractor at his own cost (Helmet, shoes etc).
- d) Breakdown period of the Equipment having less than two hours at a stretch in a single day shall not be treated as breakdown time of the Equipment and can be adjusted by utilizing extra working hours. Any non-availability of the Equipment beyond two hours per day at a stretch shall be considered as Breakdown and no Rental Charges shall accrue till the alternate Equipment is made available by the Contractor. In such a situation, the rental charges shall be paid on pro-rata basis.

You are requested to sign and stamped this work order as token of your acceptance and mobilize & start work at site as per the terms of above work order.

Thanking you,  
Yours faithfully,

For  
Jaiprakash Associates Limited

*Suneet Juneja*  
[Suneet Juneja/Sunil Kumar Verma]  
Authorized Signatory

Accepted  
M/s Devi Ram & Co.  
For DEVI RAM & COMPANY  
*Devi Ram*  
Proprietor

[Proprietor]

Encl.: (i) Bill of Quantities (BOQ) – Annexure "A"

Copy to: (i) In-charge Construction – Sh. V. K. Dutt Ji  
(ii) F&A Dept.  
(iii) Stores Dept.  
(iv) Billing Dept  
(v) Dispatch  
(vi) Master File

Name of Work : Hiring of Power Compressor Tanker for disposal of sewage at STP-3 at Jaypee Wish Town, Noida.

Bill of Quantities (BOQ)

S. No.	Item Description	Unit	Quantity	Rate	Amount (In Rs.)
1	Hiring of Power Compressor Tanker for collection and disposal of sewage.				
a)	Tanker (10 Tyre) Capacity Approx 22000 Ltr.	Per Trip	900.00	2,000.00	18,00,000.00
b)	Tanker (6 Tyre) Capacity Approx 8000 Ltr.	Per Trip	R/O	800.00	
	<b>Total Value of Work</b>				<b>18,00,000.00</b>

(Rupees Eighteen Lakhs Only)

For Jaiprakash Associates Limited

For M/s Devi Ram & Co.

*Suneet Juneja*  
[Suneet Juneja] [Sunil Kumar Verma]  
Authorized Signatories

For ~~DEVI RAM & COMPANY~~  
*Devi Ram*  
Proprietor  
[Proprietor]







# ANNEXURE R/6 (Colly)

## SHRI OM TESTING & RESEARCH LABORATORY

Plot No. 296, 1st FNG Road, Sector-121, Ghazi Chaukhandi, Noida - 201301  
 Mob. : 9971980045, 9868546270, 9821154906  
 E-mail. : shrlomlab@gmail.com, Web. : www.shrlomlab.com, www.shrlomlab.in

**N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 18001 Certified Laboratory.**

### TEST REPORT

Issue Date: 27.02.2019

Report Code: STRLY-04052019002-01

Analysis Duration: 05.12.2018 to 26.02.2019

Issued To: Project Name & address : Jaypee Greens Wish Town Noida  
 located at sector 128, 129, 131, 133 & 134, Noida U.P.  
 Coordinates of the project: 28°31'2.62"N 77°21'40.16"E  
 Sample Description: Ambient Air

### RESULTS (Ambient Air Quality Analysis)

#### SAMPLING DETAILS

Sample Collected by  
 Sampling Protocol  
 Weather Condition  
 Sampling

: STRL STAFF  
 : STRL/LAB/AIR/STP/01  
 : Clear Sky  
 : STP-1 (AAQ1) AAQ1, Nangli Village 1.19 km SE

S. No.	Date	Test Parameter				Carbon monoxide CO
		Particulate Matter (PM2.5) (µg/m <sup>3</sup> )  STRL/LAB/AIR/STP/01 (Gravimetric Method)	Particulate Matter (PM10) (µg/m <sup>3</sup> )  IS 5182 (Part 2):2006 IIA 2017	Sulphur Dioxide (SO <sub>2</sub> ) (µg/m <sup>3</sup> )  IS 5182 (Part 2):2004 RA 2017	Nitrogen Dioxide (NO <sub>2</sub> ) (µg/m <sup>3</sup> )  IS 5182 (Part 6):2017	
1	08.12.2018					1.03
2	22.12.2018	138.6	240.0	16.7	32.6	1.00
3	14.01.2019	140.5	238.0	17.0	31.7	1.00
4	14.01.2019	142.1	239.6	17.2	33.1	1.00
5	22.01.2019	146.2	246.2	16.4	32.9	1.26
6	06.02.2019	140.2	240.5	15.3	32.4	1.26
7	15.02.2019	142.6	238.7	16.5	32.6	1.18
	Max	146.2	246.2	17.2	33.1	1.26
	Min	138.6	238.0	15.3	31.7	1.00
	Mean	141.7	240.5	16.5	32.6	1.12
	95 Percentile	145.6	245.6	17.2	33.1	1.26
	Standard dev	2.6	2.9	0.7	0.5	0.13

\*\*End of Report\*\* Page 01 of 01

**Shri Om Testing & Research Laboratory**  
**Ravindra Kumar Sharma**

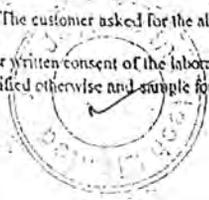
*R Sharma*  
 Technical Manager  
 Authorized Signatory

(Name, Designation & Signature with Se

SL/LAB/QI/058 (10012017)

Rev.:00

- The results indicated only refer to the tested samples and listed parameters and do not endorse any product. The customer asked for the above tests only.
- This certificate shall not be reproduced wholly or in part without prior written consent of the laboratory.
- This certificate shall not be used in any advertising media or as evidence in the court of law without prior written consent of the laboratory.
- The samples received shall be destroyed after 30 days from the date of issue of the certificate unless specified otherwise and sample for biological testing will be destroyed after 7 days of test.





# SHRI OM TESTING & RESEARCH LABORATORY

Plot No. 296, 1st FNG Road, Sector 121, Ghazi Chaukhandi, Noida - 201301

Mob. : 9971980045, 9868546270, 9821154906

E-mail. : shriomlab@gmail.com, Web. : www.shriomlab.com, www.shriomlab.in

**N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 18001 Certified Laboratory.**

## TEST REPORT

Report Code: STRLY-04052019002-03

Issue Date: 27.02.2019

Issued To: Project Name & address : Jaypee Greens Wish Town Noida located at sector 128, 129, 131, 133 & 134, Noida U.P.  
Coordinates of the project : 28°31'2.62"N 77°21'40.16"E

Analysis Duration: 05.12.2018 to 26.02.2019

Sample Description: Ambient Air

## RESULTS

(Ambient Air Quality Analysis)

### SAMPLING DETAILS

Sample Collected by	: STRL STAFF
Sampling Protocol	: STRL/LAB/AIR/STP/01
Weather Condition	: Clear Sky
Sampling	: (AAQ3) Village Sultanpur, 1.78 km N

S. No	Date	Test Parameter				
		Particulate Matter (PM <sub>2.5</sub> ): µg/m <sup>3</sup>	Particulate Matter (PM <sub>10</sub> ): µg/m <sup>3</sup>	Sulphur Dioxide (SO <sub>2</sub> ): µg/m <sup>3</sup>	Nitrogen Dioxide (NO <sub>2</sub> ): µg/m <sup>3</sup>	Carbon monoxide (CO)
		STR/LAB/STP/01, Gravimetric Method	IS 5182 (Part 2): 2006 RA 2017	IS 5182 (Part 2): 2001, RA 2017	IS 5182 (Part 6): 2017	
1	04.12.2018	145.8	239.6	15.7	30.2	1.08
2	26.12.2018	145.9	243.0	16.8	30.8	1.13
3	13.01.2019	146.7	246.6	16.6	31.5	1.14
4	20.01.2019	146.2	243.5	17.6	34.2	1.19
5	07.02.2019	144.9	244.8	16.5	30.5	1.15
6	16.02.2019	145.7	246.5	15.4	33.2	1.08
	Max	146.7	246.6	17.6	34.2	1.09
	Min	144.9	239.6	15.4	30.2	1.08
	Mean	145.9	244.0	16.4	31.8	1.13
	95 Percentile	146.7	246.6	17.5	34.1	1.19
	stan dev	0.6	2.6	0.8	1.6	0.04

\*\*End of Report\*\*Page 03 of 01

Shri Om Testing & Research Laboratory  
Ravindra Kumar Sharma

*R Sharma*  
Technical Manager  
Authorized Signatory

(Name, Designation & Signature with Seal)

QF/058 (10012017)

Rev.:00

Results indicated only refer to the tested samples and listed parameters and do not endorse any product. The customer asked for the above tests only. Certificate shall not be reproduced wholly or in part without prior written consent of the laboratory.

Certificate shall not be used in any advertising media or as evidence in the court of Law without prior written consent of the laboratory

Samples received shall be destroyed after 30 days from the date of issue of the certificate unless specified otherwise and sample for biological testing will be destroyed after 7 days of testing.



# 154

# SHRI OM TESTING & RESEARCH LABORATORY

Plot No. 296, 1st FNG Road, Sector-121, Ghari Chaukhandi, Noida - 201301  
 Mob. : 9971980045, 9868546270, 9821154906  
 E-mail. : shriomlab@gmail.com, Web. : www.shriomlab.com, www.shriomlab.in

**N.A.B.L. Accredited, ISO 9001, ISO 14001 & ISO 18001 Certified Laboratory.**

## TEST REPORT

Report Code: STRLY-04052019002-02

Issue Date: 27.02.2019

Issued To: Project Name & address : Jaypee Greens Wish Town Noida  
 located at sector 128, 129, 131, 133 & 134, Noida U.P.  
 Coordinates of the project: 28°31'2.62"N 77°21'40.16"E

Analysis Duration: 05.12.2018 to 26.02.2019

Sample Description: Ambient Air

### RESULTS

(Ambient Air Quality Analysis)

#### SAMPLING DETAILS

Sample Collected by  
 Sampling Protocol  
 Weather Condition  
 Sampling

: STRL STAFF  
 : STRL/LAB/AIR/STP/01  
 : Clear Sky  
 : (AAQ2) , Somerville international school, 075 km E

No.	Date	Test Parameters				
		Particulate Matter (PM2.5), µg/m <sup>3</sup>	Particulate Matter (PM10), µg/m <sup>3</sup>	Sulphur Dioxide (SO <sub>2</sub> ), µg/m <sup>3</sup>	Nitrogen Dioxide (NO <sub>2</sub> ), µg/m <sup>3</sup>	Carbon monoxide CO
		IS 5111 Method	IS 5111 (Part 2):2006 IIA 2017	IS 5111 (Part 1) :2001, RA 2017	IS 5111 (Part 6):2017	
1	07.12.2018	137.5	230.2	16.2	34.2	1.04
2	21.12.2018	138.5	234.5	16.5	31.5	1.06
3	15.01.2019	137.6	229.9	16.4	30.6	1.04
4	23.01.2019	139.6	236.8	16.1	33.6	1.11
5	07.02.2019	140.2	237.5	15.9	34.5	1.10
6	16.02.2019	134.5	222.7	16.3	35.1	1.05
	Alex	140.2	237.5	16.5	35.1	1.08
	Allin	134.5	222.7	15.9	30.6	1.04
	Alexa	138.0	231.9	16.2	33.3	1.07
	54 Percentile	140.1	237.4	16.5	35.0	1.11
	95th Per	2.0	5.5	0.2	1.8	0.03

\*\*End of Report\*\* Page 02 of 01

Shri Om Testing & Research Laboratory  
 Ravindra Kumar Sharma

*R Sharma*  
 Technical Manager  
 Authorized Signatory

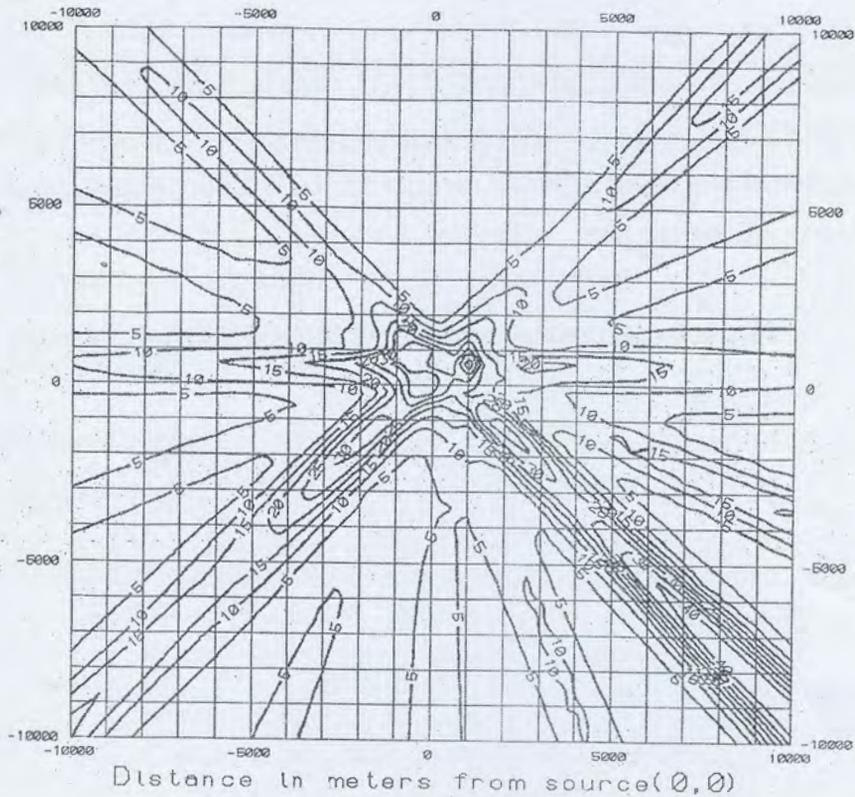
(Name, Designation & Signature with Seal)

Rev.:00

LAB/OP/058 (10012017)

- The results indicated only refer to the tested samples and listed parameters and do not endorse any product. The customer asked for the above tests only
- This certificate shall not be reproduced wholly or in part without prior written consent of the laboratory.
  - This certificate shall not be used in any advertising media or as evidence in the court of Law without prior written consent of the laboratory.
  - This certificate shall be destroyed after 30 days from the date of issue of the certificate unless specified otherwise and sample for biological testing will be destroyed after 7 days of receipt.
  - The samples received shall be destroyed after 30 days from the date of issue of the certificate unless specified otherwise and sample for biological testing will be destroyed after 7 days of receipt.

Fig 4.2 - SO<sub>2</sub> Concentration during Winter Season



**Mitigation Measures**

**Construction Phase**

The following mitigative measures will be taken:

- The construction site will be encapsulated from all sides to avoid wind laded with construction material.
- All dust producing construction materials will be transported to site with proper cover as tarpaulin.
- Regular sprinkling of water shall be done at site for dust suppression
- In high dust areas workers will be provided and encouraged to wear nose masks.

- Heavy Construction machinery and Vehicles plying on site will be regularly maintained, shall conform to Vehicular emission norms and shall be checked periodically.

### Operation Phase

The following mitigative measures will be taken

- The green belt will be properly maintained.
- Traffic movements will be smooth and movements of vehicles will be so that there is least idling time.
- DG sets will be maintained regularly.

## 4.4 NOISE ENVIRONMENT

Any unpleasant sound is characterized as noise pollution. Sound possesses three definite properties

- Intensity
- Frequency
- Duration.

Intensity is loudness of a Sound, or the pressure it exerts through ear. It is measured in decibels (dB). In assessing noise an empirical measure called “dBA” indicates damage to hearing. The higher the dB (A) number, the greater is the risk of damage to hearing.

Loud noise may adversely affect people in many ways e.g. noise may impede with sleep, speech, communication and can cause annoyance and other physiological problems. Occupational noise exposure is also the most common of Noise induced Hearing loss (NIHL), threatens the hearing of individuals exposed to noise pollution for longer periods of time, at a less intense level e.g. repeated exposure to noise pollution for longer periods of time, at a less intense level. Repeated exposure to noise pollution at a construction site can cause NIHL to the construction workers an effect that cannot be reversed.

Major sources of noise pollution during the construction and operational phases of the site will be from construction equipment and diesel generator sets respectively.

**Table 4.7 and 4.8** provides primary effects of noise pollution from construction and

## Mitigation Measures

### Construction Phase

Construction waste will be reused in the construction site only like filling low lying areas. Solid waste generated from the labour camp will be treated at site only.

### Operation Phase

Segregation of Waste will be carried out for better management of Solid Waste at source only for which two bin system shall be used viz.

Green	-	Biodegradable Waste
Blue	-	Non-biodegradable Waste

Adequate provision shall be made for storage of Solid Waste and required means of access shall be provided.

- (i) For People in the building to the place of storage.
- (ii) From the place of storage to a collection point specified by the waste collection authority and contractor.

Door to Door collection of Solid Waste will be carried out by appointed agency/NGO and collected in storage bins which shall have following:-

- Adequate lighting – natural and/or artificial.
- Good natural ventilation if completely enclosed e.g. High and low level air bricks.
- A smooth easily cleanable floor e.g. Paving or concrete float finished.
- The floor laid to a fall with suitable drainage.
- A suitable enclosure e.g.. Wooden fencing, brick or bamboo walls.

In addition, bin storage areas for flats and Multi-Storied building should have following:-

- A notice showing which properties are entitled to deposit refuses.
- Suitable "bump strips" provided internally on doors and walls to help prevent damage from loaded bins.
- Double doors with a clear opening of at least 1500 mm and a facility to hold doors open during collection.

The Bio-degradable waste shall be treated at site only till arrangements are made by Yamuna Expressway Industrial Development Authority. Inert waste shall be collected and sold to recycler.

Hazardous wastes will be stored in the premises only and will be given to authorized vendor. The Hazardous waste will be stored and disposed as per

# ANNEXURE R/8

12.05.2023

To,  
Chief Environmental Officer,  
Circle - 1  
Uttar Pradesh Pollution Control Board,  
Building. No. TC-12V. Vibhuti Khand,  
Gomti Nagar  
Lucknow-226 010.

**Reference :** Show Cause Notice dated 09.02.2023 to M/s Jaypee Infratech Ltd. by the Uttar Pradesh Pollution Control Board vide letter no. H-8884/C-1/Water/N-1177/CA G No./2023

**Subject:** Reply to Show Cause Notice dated 09.02.2023 vide letter no. H-8884/C-1/Water/N-1177/CA G No./2023 of the Uttar Pradesh Pollution Control Board.

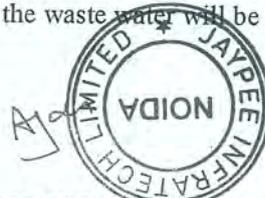
Dear Sir,

This is in reference to the Notice dated 09.02.2023 from your office, with letter no. H-8884/C-1/Water/N-1177/CA G No./2023, received by Jaypee Infratech Ltd. (hereinafter referred as the 'Noticee') on 20.03.2023. The said Show Cause Notice alleges, albeit incorrectly, that in the absence of a working Sewage Treatment Plant and evidence of how the sewage is being disposed, the sewage from Kensington Phase-I must have been disposed of in the manholes. Further, the Show Cause Notice seeks to impose an environment compensation of Rs. 5,47,80,000/- on Jaypee Infratech Ltd., for operating without a valid Sewage Treatment Plant (hereinafter referred as 'STP') in the past five years, calculating the amount for 1826 days of violations.

With respect to the first allegation of presumed dumping of sewage in the manholes, it is not only factually incorrect but it belies common sense as well as the promoter of this township would not jeopardise their project where they are trying to sell their project to prospective buyers. Be that as it may, it is submitted that, the Noticee has adequate evidence to substantiate its claims that the sewage is being disposed of using trucks and in accordance with the Solid Waste Management Rules, 2016 and the conditions of Environment Clearance obtained under Environment Impact Assessment Notification, 2006 and Consent obtained under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

**Disposal of wastewater is being undertaken by the Noticee as per the conditions of Environment Clearance and Consent.**

The Noticee in pursuance of the Concession Agreement had obtained the Environment Clearance as early as 2007, amended in 2009 and the No -Objection Certificate (NOC) from the Pollution Control Board on 25.10.2010. The conditions of the EC dated 09.06.2009 and the NOC dated 25.10.2010 specifically stipulates, with respect to management of sewage waste, that the waste generated during construction phase will be treated and disposed of in septic tanks and soak pit tanks. Further, the NOC dated 25.10.2010 states that during the operation stage, the waste water will be treated in the 39 MLD capacity STPs.



**JAYPEE INFRA TECH LIMITED**

**Regd. Office :** Sector - 128, Noida - 201304, Uttar Pradesh (India)  
Ph.: +91 (120) 4609000, 2470800 Fax : +91 (120) 4609464

**E-mail :** jpinfratech.investor@jilindia.in

**Website :** www.jaypeeinfratech.com **CIN :** L45203UP2007PLC033119

It is pertinent to submit that the Noticee has established Soak Pits and Septic Tanks for disposal of the waste water generated during the construction of the project of the Noticee. Further, the Project of the Noticee being developed phase wise, the Noticee has in pursuance of the EC dated 09.06.2009 and the NOC 25.10.2010 constructed 1 unit of 3.25 MLD at STP 1, 2 units of 3.5 MLD at STP-3. That thereafter on 04.01.2017, the EC dated 09.06.2009 was extended by the State Environment Impact Assessment Authority. It is pertinent to reiterate herein that in March 2017, the Noticee declared Bankruptcy and commenced the insolvency resolution procedure, as stated above.

In 2019, the Noticee had submitted its application for amendment of its Environment Clearance dated 09.06.2009. In pursuance of its application and compliance with Terms of Reference, the Noticee submitted Test Reports from Shri OM Testing & Research Laboratory (NABL accredited Laboratory). The said Reports categorically confirm that the water analysis of the samples collected from different sources is in compliance with the permissible limits/parameters of the law. Thus, it is clear that there is no evidence with respect to damage caused to the environment due to improper discharge of waste water. At this point, the waste water was being removed through suction pumps as the construction of new STP's had halted due to declaration of Insolvency and pending the approval of the Resolution Plan. The copy of the Reports are annexed herein as **Annexure I**.

In pursuance of the 2019 application for Environment Clearance for amendment in the EC due to some changed parameters of land, the Noticee obtained the EC on 30.06.2020. Thereafter, on 31.03.2021, the Noticee has obtained Consent under Section 25/26 of the Water Prevention and Control of Pollution Act, 1974 for disposal of effluents generated through Effluent Treatment Plant for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit for the Jaypee Green Wish Town Sector 128,129,131,133 and 134 project. In pursuance of the same, the domestic effluent in Kensington Phase-I is being disposed of in septic tanks and soak pits. Further, the Noticee has also obtained services of Power Compressor Tanker for disposal of sewage since September 2022 for disposal of sewage generated by the Project. The Copy of the Work Order, along with photographs of the truck collecting the sewage, the transportation chart is annexed as **Annexure II**.

In view of the abovementioned facts and circumstances, it is humbly submitted that the Noticee cannot be held liable for improper disposal of sewage in the absence of requisite evidence to substantiate the same. Further, the only reason in the Show Cause Notice dated 09.02.2023 for failure to show photographic evidence for the same. The Noticee vide the present Reply has submitted photographic evidence, work orders and records of the collection of sewage by the tankers which confirm the stance of the Noticee that there has been no improper discharge of sewage. Specifically for domestic effluents, the Consent dated 31.03.2021 has allowed the Noticee to dispose domestic effluents through soak pit and septic tanks. A copy of the said Consent is appended as **Annexure III**. Further, the construction of the STP proposed near Kensington Park Phase – I is under progress and will be completed and operational by November 2023. It is also pertinent to mention that the present quantity of sewage from Kensington Park-1 is less due to less occupancy. Treated sewage water is being used for Horticulture purposes.

With respect to the second allegation, with regard to imposition of Environment Compensation, it is submitted that the said Show Cause Notice has arbitrarily calculated the environment compensation for violations of 1826 days, without any evidence or adequate sampling to substantiate the said allegation and assumption of violation. It is also pertinent to note that, the State Pollution Control Board under the Water (Prevention and Control of Pollution) Act, 1974 does not have any power to calculate compensation for a period of five years, on an assumption of a violation. The said amount has been imposed despite the test reports from accredited laboratories of 2019, submitted by the Noticee along

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with the application for Environment Clearance, which clearly shows compliance of the water quality with the requisite parameters.

Thus, no compensation can be imposed on an insolvent, in the absence of any provision for the same in the Resolution Plan. In this regard, the Noticee is submitting below a detailed chronology of the insolvency, which commenced from the year 2017 and subsequently the Resolution Plan was approved on 07.03.2023 and accordingly the Resolution Applicant will implement the Resolution Plan.

**Jaypee Infratech Ltd., having undergoing Corporate Insolvency Resolution Process cannot be held liable for past claims post the finalisation of the Resolution Plan.**

Jaypee Infratech Ltd. was engaged as an infrastructure development company for operation and maintenance of Yamuna expressway on a Build operate-transfer basis and the development of five integrated townships along the Yamuna Expressway. In pursuance of the same, in February 2003 a Concession Agreement was signed and in 2007 an Assignment Agreement was signed in favour of Jaypee Infratech Ltd. That on 09.08.2017, based on an application filed before the National Company Law Tribunal, Allahabad, corporate insolvency resolution process ('CIRP') under the provisions of the Insolvency and Bankruptcy Code, 2016 ('IBC') was initiated against the Petitioner and accordingly Mr. Anuj Jain was appointed as the IRP for conducting the CIRP. an Interim Resolution Professional ('IRP') was appointed to conduct the CIRP.

However, based on the directions passed by the Hon'ble Supreme Court of India in W.P. (C) No. 744/2017 titled *Chitra Sharma & Ors. Vs. Union of India & Ors.*, the public announcement calling for claims was made on 17.08.2018. The initial time period for submission of claims expired 28.08.2018. However, the same was extended for ninety days on 20.01.2019. In the CIRP, the resolution plan submitted by the consortium of Suraksha Realty Limited and Lakshdeep Investment and Finance Private Limited ('the Plan') came to be passed by the Committee of Creditors ('CoC') of the Petitioner. Ultimately, by the judgment and order dated 07.03.2023, the said Plan stands approved by the Hon'ble NCLT in terms of section 31 of the IBC. In terms of the said Order, Implementation and Monitoring Committee (IMC) has been formed.

**Relevant clauses of the Resolution Plan**

In terms of clause 34.36 of the Resolution plan all penalties, charges etc arising out of non-compliance of requirement under any applicable laws shall extinguish. The relevant extract of the Resolution Plan has been extracted below:

*34.36. All the penalties, charges, fees, etc. arising out of non-compliance of the requirements if any of the Applicable Laws and regulations, rules, circulars, notifications, etc. made/issued thereunder shall be deemed to have been arisen prior to the Insolvency Commencement Date and / or Approval Date and shall permanently extinguished upon Approval Date.*

Further, in terms of the Resolution plan more specifically in terms of clause 34.67 the Corporate Debtor/Resolution Applicant shall not be disqualified or blacklisted or liable for any non-compliance, default etc during the period prior to the approval date. As mentioned above the Resolution Plan was approved only on March 07, 2023 and there is no occasion wherein the Resolution applicant can be held liable for any act(s) or omission(s) of the erst while management of the Corporate Debtor.

*Anuj*



The relevant clause 34.67 of the Resolution Plan has been extracted below –

*“On and from the Approval Date, the Corporate Debtor or the Resolution Applicants shall not be disqualified or blacklisted or liable for any non-compliance, default, breach etc., during the period prior to the Approval Date, in relation to failure to take or obtain or failure to comply with any approvals, consent or permits from Governmental Authorities and such Governmental Authorities concerned shall extinguish any such non-compliances by the Corporate Debtor under Applicable Laws prior to the Approval Date.”.*

The relevant extracts of the Resolution Plan are annexed herein as **Annexure IV**

In addition to the above, please do note and appreciate that in terms of Section 31 of IBC post the approval of the Resolution Plan by the Hon’ble NCLAT, the resolution plan shall be binding on the corporate debtor and its employees, members, creditors, including the Central Government, any State Government or any local authority to whom a debt in respect of the payment of dues arising under any law for the time being in force, such as authorities to whom statutory dues are owed, guarantors and other stakeholders involved in the resolution plan.

The relevant section 31 of IBC is extracted below for your reference and perusal: -

**31. (1) If the Adjudicating Authority is satisfied that the resolution plan as approved by the committee of creditors under sub-section (4) of section 30 meets the requirements as referred to in sub-section (2) of section 30, it shall by order approve<sup>3</sup> the resolution plan which shall be binding on the corporate debtor and its employees, members, creditors, including the Central Government, any State Government or any local authority to whom a debt in respect of the payment of dues arising under any law for the time being in force, such as authorities to whom statutory dues are owed, guarantors and other stakeholders involved in the resolution plan.....**

Therefore, in view of the above, no liability can be fastened on the Corporate Debtor post the approval of the Resolution Plan. The said position has been supported by catena of decisions of the Hon’ble Supreme Court [ *Ghanashyam Mishra and Sons Private Limited through the Authorized Signatory Vs. Edelweiss Asset Reconstruction Company Limited through the Director & Ors’ [(2021) SCC OnLine SC 313]*, *Committee of Creditors of Essar Steel India Limited vs. Satish Kumar Gupta and others’ [2020] 8 SCC 531*] which categorically state that on approval of the resolution plan by the NCLT under section 31(1) of the Insolvency and Bankruptcy Code, 2016 claims beyond the Resolution Plan of any claimant stand extinguished. Further, under section 32 of the Insolvency and Bankruptcy Code, any liability prior to the finalisation of the Corporate Insolvency Resolution Process would stand extinguished from the date the Resolution Plan is approved.

In the present case, the Resolution Plan having been approved on March 07, 2023 continues to operate and thus, any claims prior to the said date would not survive. The claims of the Uttar Pradesh Pollution Control Board, calculating violation of 1826 days from 2018 does not survive in view of clauses 34.36 and 34.67 of the Resolution Plan and the abovementioned Directions of the Hon’ble Supreme Court.

The Noticee has also been periodically submitting its six-monthly Environment Clearance compliance reports which clearly record the amount of waste being generated, treatment of domestic waste in soak pits /septic tanks and STP 1 and STP 3 for other effluents. The same are also available on the public forum for the perusal of your good offices.

In view of the above, it is hereby requested that the environment compensation of Rs.5, 46,80,000/- may be dispensed with in the absence of any evidence of improper discharge of domestic waste and in view of the extant law on Insolvency and Bankruptcy. Additionally, we ensure that we are looking at

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all the environmental compliances keeping in view the best interest of the homebuyers. Further, in view of the evidence submitted it is proved beyond doubt that the sewage waste disposal is being carried out in accordance with the Consent conditions and there has been no violation as such and hence the alleged allegations may be set aside accordingly, for which we shall be ever grateful. Should there be any further clarifications required or any suggestion for improvement, we shall be willing to abide by the same.

Thanking you

Yours faithfully,

For Jaypee Infratech Limited



Anuj Jain

Member Secretary,

Implementation and monitoring committee



CC: Regional Office, Noida, Uttar Pradesh Pollution Control Board

Regional Office, Gautam Budh Nagar, Uttar Pradesh Pollution Control Board

  
12-05-2023  
क्षेत्रीय कार्यालय  
एच प्रॉ गौतम बुध नगर बोर्ड  
इ.प्र.प.सी. नोएडा

12.05.2023

To,  
Chief Environmental Officer,  
Circle - 1  
Uttar Pradesh Pollution Control Board,  
Building. No. TC-12V. Vibhuti Khand,  
Gomti Nagar  
Lucknow-226 010.

**Reference :** Show Cause Notice dated 09.02.2023 to M/s Jaypee Infratech Ltd. by the Uttar Pradesh Pollution Control Board vide letter no. H-8884/C-1/Water/N-1177/CA G No./2023

**Subject:** Reply to Show Cause Notice dated 09.02.2023 vide letter no. H-8884/C-1/Water/N-1177/CA G No./2023 of the Uttar Pradesh Pollution Control Board.

Dear Sir,

This is in reference to the Notice dated 09.02.2023 from your office, with letter no. H-8884/C-1/Water/N-1177/CA G No./2023, received by Jaypee Infratech Ltd. (hereinafter referred as the 'Noticee') on 20.03.2023. The said Show Cause Notice alleges, albeit incorrectly, that the construction and demolition waste was stored in the open for the construction work of nearby multi-story residential towers. Additionally, no arrangements had been made for green net cover and establishment of a proper water sprinkling system at the site. The said Show Cause Notice has further imposed a fine of Rs.5,00,000/- (rupees five lakhs) for alleged non-compliance and improper management of the construction and demolition waste.

The Noticee, Jaypee Infratech Ltd., was engaged as an infrastructure development company for operation and maintenance of Yamuna expressway on a Build operate-transfer basis and the development of five integrated townships along the Yamuna Expressway. In pursuance of the same, in February 2003 a Concession Agreement was signed and in 2007 an Assignment Agreement was signed in favour of Jaypee Infratech Ltd. The Noticee, Jaypee Infratech Ltd. had declared bankruptcy in 2017. Pursuant to which the Corporate Insolvency Resolution Process was initiated and the Resolution Plan was finalised in 2021 with Suraksha Reality Arc as the Resolution Partner. Accordingly, the response to the present Notice is being submitted by Jaypee Suraksha Arc, through Mr. Anuj Jain.

At the outset, it is pertinent to highlight that the Noticee, being one of the most prominent real estate developers, would not jeopardise their project where they are trying to sell their project to prospective buyers.

Be that as it may, the Noticee has complied with the Orders of the Hon'ble National Green Tribunal, the provisions of the Construction and Demolition Rules in 2016 and the Environment Protection (Amendment) Rules, 2018 (also referred as the Dust Mitigation Measures Notification) for management of construction waste. Further, the requisite measures as required for management of construction material and waste as per the Environment Management Plan, the conditions of Environment Clearance dated 30.06.2020 and the Consent under the Air (Prevention and control of Pollution) Act, 1981 have been duly established by the Noticee.

**The Noticee has undertaken measures for prevention and control of pollution from the construction and demolition waste.**

The Noticee in pursuance of the above-mentioned Concession Agreement had obtained the Environment Clearance as early as 2007, amended in 2009 and the No -Objection Certificate from the Pollution Control Board on 25.10.2010. It was much later in 2016, that the Construction and Demolition Waste Rules were enacted. Similarly, the Environment Protection (Amendment) Rules (also referred as the Dust Mitigation Measures Notification) was introduced in 2018 and the Directions for management and control of pollution from construction and construction waste are being issued by the Commission for Air Quality Management in National Capital Region and adjoining areas under the Commission for Air Quality Management in National Capital Region, and Adjoining Areas Act 2021.

Accordingly, the Noticee has ensured that the measures for management of construction waste and mitigation of pollution are periodically undertaken as per the Construction and Demolition Waste Rules, 2016, the Environment Protection (Amendment) Rules, 2018 (also referred as the Dust Mitigation Measures Notification) and the Directions issued by the Commission for Air Quality Management in National Capital Region and the Adjoining Areas from 2021. The same is also evident from the application for amendment of Environment Clearance of 2019 wherein the Test Reports from Shri OM Testing & Research Laboratory (NABL accredited Laboratory) categorically confirm that the standards of Air Pollution are within the prescribed parameters. Copy of the Air Quality Test Report are annexed as **Annex I**.

It is further submitted that the construction and demolition waste generated by the Noticee is now duly covered and is being stored only in earmarked areas as per the Construction and Demolition Waste Rules, 2016, the Environment Protection (Amendment) Rules, 2018 (also referred as the Dust Mitigation Measures Notification) and the Directions issued by the Commission for Air Quality Management for National Capital Region. Further, the covered sheds have been provided for handling of loose construction material. The construction waste is subsequently used for filling low lying areas and the excavated basement. The Noticee has also established the requisite water sprinkling systems to ensure mitigation of dust during the construction phase. Additionally, cover scaffolding, hosing down road surfaces and cleaning of vehicles especially during dry season is also undertaken by the Noticee. The same may be verified by any independent agency on the ground.

Specifically, with respect to the issue of Green Belt, the Noticee as per the description provided in the Letter dated 23.03.2011 to the New Okhla Industrial Development Authority, has earmarked 154.43 acres for creation of parks and play grounds. The Noticee has also planted trees along the internal roads and parks, which consists of medium height trees (7m to 10m) and shrubs (5m) and creepers over 100 acres as per the Environment Management Plan of the Noticee. Avenue and Curtain Plantation on the internal roads and peripheral plantation around the site has also been developed by the Noticee. The same may be verified by any independent agency on the ground.

Furthermore, the Uttar Pradesh Pollution Control Board has failed to clarify the methodology and the parameters adopted for calculation of compensation and arbitrarily imposed a sum of Rs. 5,00,00/- (rupees five lakhs) on the Noticee.

The Noticee has also been duly submitting its six- monthly compliance reports apprising the status of the measures earmarked in the Environment Management Plan and the same are available in the public forum, for the perusal of your good office.



Further, the office of Uttar Pradesh Pollution Control Board has failed to take into consideration the fact that the Noticee had been undergoing Corporate Insolvency Resolution Process since 2017 and by virtue of being a Corporate Debtor, the source of funds and the utilisation of the funds are governed by the Resolution Plan of May, 2021 and implemented by the Resolution Applicant, Thus, no compensation can be imposed on an insolvent, in the absence of any provision for the same in the Resolution Plan. In this regard, the Noticee is submitting below a detailed chronology of the insolvency, which commenced from 2017, and subsequently the Resolution Plan was approved on 07.03.2023 and accordingly the Resolution Applicant will implement the Resolution Plan.

**Jaypee Infratech Ltd., undergoing Corporate Insolvency Resolution Process cannot be held liable for past claims post the finalisation of the Resolution Plan.**

Jaypee Infratech Ltd. was engaged as an infrastructure development company for operation and maintenance of Yamuna expressway on a Build operate-transfer basis and the development of five integrated townships along the Yamuna Expressway. In pursuance of the same, in February 2003 a Concession Agreement was signed and in 2007 an Assignment Agreement was signed in favour of Jaypee Infratech Ltd. That on 09.08.2017, based on an application filed before the National Company Law Tribunal, Allahabad, corporate insolvency resolution process ('CIRP') under the provisions of the Insolvency and Bankruptcy Code, 2016 ('IBC') was initiated against the Petitioner and an Interim Resolution Professional ('IRP') was appointed to oversee the CIRP. Vide the same order, Mr. Anuj Jain was appointed as IRP.

However, based on the directions passed by the Hon'ble Supreme Court of India in W.P. (C) No= 744/2017 titled *Chitra Sharma & Ors. Vs. Union of India & Ors.*, the public announcement calling for claims was made on 17.08.2018. The initial time period for submission of claims expired 28.08.2018. However, the same was extended for ninety days on 20.01.2019. In the CIRP, the resolution plan submitted by the consortium of Suraksha Realty Limited and Lakshdeep Investment and Finance Private Limited ('the Plan') came to be passed by the Committee of Creditors ('CoC') of the Petitioner. Ultimately, by the judgment and order dated 07.03.2023, the said Plan stands approved by the Hon'ble NCLT in terms of section 31 of the IBC. In terms of the said Order, Implementation and Monitoring Committee (IMC) has been formed.

**Relevant clauses of the Resolution Plan**

In terms of clause 34.36 of the Resolution plan all penalties, charges etc arising out of non-compliance of requirement under any applicable laws shall extinguish. The relevant extract of the Resolution Plan has been extracted below:

*34.36. All the penalties, charges, fees, etc. arising out of non-compliance of the requirements if any of the Applicable Laws and regulations, rules, circulars, notifications, etc. made/issued thereunder shall be deemed to have been arisen prior to the Insolvency Commencement Date and / or Approval Date and shall permanently extinguished upon Approval Date.*

Further, in terms of the Resolution plan more specifically in terms of clause 34.67 the Corporate Debtor/Resolution Applicant shall not be disqualified or blacklisted or liable for any non-compliance, default etc during the period prior to the approval date. As mentioned above the Resolution Plan was approved only on March 07, 2023 and there is no occasion wherein the Resolution applicant can be held liable for any act(s) or omission(s) of the erst while management of the Corporate Debtor The relevant clause 34.67 of the Resolution Plan has been extracted below—



*“On and from the Approval Date, the Corporate Debtor or the Resolution Applicants shall not be disqualified or blacklisted or liable for any non-compliance, default, breach etc., during the period prior to the Approval Date, in relation to failure to take or obtain or failure to comply with any approvals, consent or permits from Governmental Authorities and such Governmental Authorities concerned shall extinguish any such non-compliances by the Corporate Debtor under Applicable Laws prior to the Approval Date.”*

The relevant extracts of the Resolution Plan are annexed herein as **Annexure IV**.

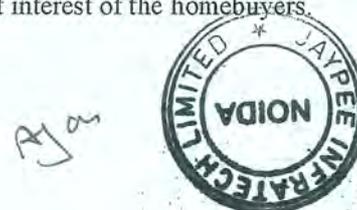
In addition to above, please do note and appreciate that in terms of Section 31 of IBC on the approval of the Resolution Plan by the Hon'ble NCLAT, the resolution plan shall be binding on the corporate debtor and its employees, members, creditors, including the Central Government, any State Government or any local authority to whom a debt in respect of the payment of dues arising under any law for the time being in force, such as authorities to whom statutory dues are owed, guarantors and other stakeholders involved in the resolution plan.

The relevant section 31 of IBC is extracted below for your reference and perusal: -

**31. (1) If the Adjudicating Authority is satisfied that the resolution plan as approved by the committee of creditors under sub-section (4) of section 30 meets the requirements as referred to in sub-section (2) of section 30, it shall by order approve<sup>3</sup> the resolution plan which shall be binding on the corporate debtor and its employees, members, creditors, including the Central Government, any State Government or any local authority to whom a debt in respect of the payment of dues arising under any law for the time being in force, such as authorities to whom statutory dues are owed, guarantors and other stakeholders involved in the resolution plan.....**

Therefore, in view of the above, no liability can be fastened on the Corporate Debtor post the approval of the Resolution Plan. The said position has been supported by catena of decisions of the Hon'ble Supreme Court [ *Ghanashyam Mishra and Sons Private Limited through the Authorized Signatory Vs. Edelweiss Asset Reconstruction Company Limited through the Director & Ors* ' [(2021) SCC OnLine SC 313], *Committee of Creditors of Essar Steel India Limited vs. Satish Kumar Gupta and others* ' [2020) 8 SCC 531]] which categorically state that on approval of the resolution plan by the NCLT under section 31(1) of the Insolvency and Bankruptcy Code, 2016 claims beyond the Resolution Plan of any claimant stand extinguished. Further, under section 32 of the Insolvency and Bankruptcy Code, any liability prior to the finalisation of the Corporate Insolvency Resolution Process would stand extinguished from the date the Resolution Plan is approved.

Thus, the claims of the Uttar Pradesh Pollution Control Board, calculating compensation of Rs. 5,00,000/- do not survive in view of clause 34.36 and 34.67 of the Resolution Plan and the abovementioned Directions of the Hon'ble Supreme Court. Additionally, we ensure that we are looking at the all the environmental compliances keeping in view the best interest of the homebuyers.



In view of the above, it is hereby requested that the environment compensation of Rs. 5,00,000/- may be dispensed with, in the absence of any evidence of improper management of construction waste and in view of the extant law on Insolvency and Bankruptcy, for which we shall be ever grateful. Should there be any further clarifications required or any suggestion for improvement, we shall be willing to abide by the same.

Thanking you

Yours faithfully,

For Jaypee Infratech Limited



Anuj Jain

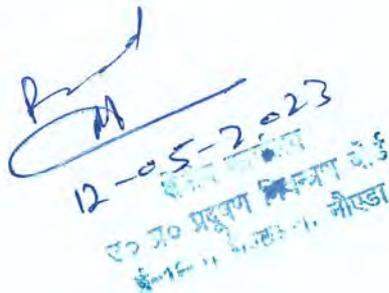
Member Secretary,

Implementation and monitoring committee



CC: Regional Office, Noida, Uttar Pradesh Pollution Control Board

Regional Office, Gautam Budh Nagar, Uttar Pradesh Pollution Control Board

A handwritten signature in blue ink with an arrow pointing to the right. Below it is a blue rectangular stamp containing the date "12-05-2023" and the text "उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड" and "ई-15/11/2023-11, नोएडा".



## उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

### UTTAR PRADESH POLLUTION CONTROL BOARD

पंजीकृत

संदर्भ सं०

Ref.No. H93575/सी-1/वायु/1040/पर्याप्त/2023

दिनांक

Date 15/05/2023

मै० जेपी इन्फ्राटेक लि०, जेपी विश टाउन,( किंग्सटन पार्क- 1, फेस-1)  
सेक्टर-128, नोएडा,  
गौतमबुद्धनगर  
Through IRP, Shri Anuj Jain,  
Regd. No. IBBI/IPA-001/IP-P00142/2017-2018/10306,  
Address-M/S BSRR & Co. Chartered Accountants,  
8<sup>th</sup> Floor Building No. 10, DLF Cybercity, Gurgaon, Haryana

यह कि मै० जेपी इन्फ्राटेक लि०, जेपी विश टाउन,( किंग्सटन पार्क-1, फेस-1), सेक्टर-128, नोएडा, गौतमबुद्ध नगर इकाई एक ग्रुप हाउसिंग परियोजना है जो उपरोक्त वर्णित स्थल पर स्थापित है तथा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा-40 के अंतर्गत एक कम्पनी है।

यह कि परियोजना का निरीक्षण क्षेत्रीय कार्यालय, नोयडा के अधिकारियों द्वारा दिनांक 13.04.2023 को किया गया। परियोजना से सम्बन्धित मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-771/2022 निशान्त भार्गव बनाम उ०प्र० राज्य में पारित आदेश दिनांक 04.01.2023 के अनुपालन में उक्त ग्रुप हाउसिंग परियोजना का जिलाधिकारी गौतमबुद्धनगर द्वारा नामित अपर जिलाधिकारी (प्रशासन) गौतमबुद्धनगर एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, नोएडा द्वारा दिनांक 03.02.2023 को किया गया था। निरीक्षण के दौरान पाये गये मा० एन०जी०टी० द्वारा पारित आदेशों C&D Waste Management Rules-2916, Dust Notification Dated 25-01-2018 व मा० सी०ए०क्यू०एम० द्वारा निर्गत निर्देशों के उल्लंघन के दृष्टिगत परियोजना के विरुद्ध बोर्ड मुख्यालय के पत्रांक-एच०८८८४५/सी-1/वायु/का०ब०नो०-पर्याप्त/2023, दिनांक 09.02.2023 के माध्यम से रू० 5,00,000/- की पर्यावरणीय क्षतिपूर्ति अधिरोपण हेतु कारण बताओ नोटिस निर्गत किया गया है। निरीक्षण के दौरान परियोजना के पैकेट एल.जी. व हाईराइज बिल्डिंग्स में निर्माण का कार्य प्रगति पर पाया गया तथा परिसर में यत्र-तत्र निर्माण सामग्री व मिट्टी अन कवर्ड अवस्था भण्डारित पाई गई। परिसर में हाईराइज बिल्डिंग के समीप निर्मित की जा रही सडक की खुदाई से जनित बहुतायत मात्रा में मिट्टी खुली हुई अवस्था में भण्डारित पाई गई। परिसर में धूल नियंत्रण हेतु समुचित जल छिड़काव की व्यवस्था भी परिलक्षित नहीं हुई।

निरीक्षण के दौरान सम्पूर्ण परिसर में एन्टी स्मॉग गन व पी०टी०जेड कैमरा भी स्थापित नहीं पाया गया और न ही निर्माणाधीन हाईराइज बिल्डिंग के वर्क प्लेस को समुचित ग्रीन नेट कवरींग पाई गई। वर्तमान में निरीक्षण के दौरान स्थिति लगभग पूर्व निरीक्षण दिनांक 03.02.2023 के अनुरूप ही पाई गई। परियोजना के विरुद्ध निर्गत कारण बताओ नोटिस दिनांक 09.02.2023 का भी प्रतिउत्तर/

टी.सी.-12 वी, विभूति खण्ड, गौतमी नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831,  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar,  
Lucknow : 226010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
email : info@uppcb.com

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अनुपालन आख्या परियोजना प्रस्तावक द्वारा अभी तक कार्यालय को प्राप्त नहीं कराई गई है।

क्षेत्रीय कार्यालय द्वारा उपरोक्तानुसार परियोजना के विरुद्ध पत्रांक-एच88845/सी-1/वायु/का0ब0नो0-पर्या0क्षति0/2023, दिनांक 09.02.2023 के माध्यम से रू0 5,00,000/- (रू0 पांच लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपण हेतु निर्गत कारण बताओ नोटिस की पुष्टि किए जाने की संस्तुति दृष्टिगत परियोजना के विरुद्ध पत्रांक-एच88845/सी-1/वायु/का0ब0नो0-पर्या0क्षति0/2023, दिनांक 09.02.2023 के माध्यम से रू0 5,00,000/- (रू0 पांच लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपण हेतु निर्गत कारण बताओ नोटिस की पुष्टि करते हुए परियोजना के विरुद्ध रू0 5,00,000/- (रू0 पांच लाख मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है।

अतः तत्कम में आपको निर्देशित किया जाता है रू0 5,00,000/- (रू0 पांच लाख मात्र) पर्यावरणीय क्षतिपूर्ति बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड खण्ड गोमती नगर, लखनऊ स्थित बैंक के खाता सं0-701502010002104 आईएफएससी कोड- UBIN0570150 में एक माह में जमा कराया जाये।

(विवेक राय)

मुख्य पर्यावरण अधिकारी(वृत्त-1)

**प्रतिलिपि :** निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्त के सम्बन्ध में निर्धारित समयावधि कृत कार्यवाही की आख्या प्रेषित करना सुनिश्चित करें।
3. Shri Anuj Jain, IRP (मै0 जेपी इन्फ्राटेक लि0, जेपी विश टाउन, (किंग्सटन पार्क-1, फेस-1) सेक्टर-128, नोएडा, गौतमबुद्धनगर) M/S BSRR & Co. Chartered Accountants, 8<sup>th</sup> Floor Building No. 10, DLF Cybercity, Gurgaon, Haryana-122002.

मुख्य पर्यावरण अधिकारी(वृत्त-1)



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०  
Ref.No. H93574/सी-1/जल/1177/पर्याप्त/2023

पंजीकृत  
दिनांक  
Date 15/05/2023

मै० जेपी इन्फ्राटेक लि०, जेपी विश टाउन, (किंग्सटन पार्क-1, फेस-1)  
सेक्टर-128, नोएडा,  
गौतमबुद्धनगर  
Through IRP, Shri Anuj Jain,  
Regd. No. IBBI/IPA-001/IP-P00142/2017-2018/10306,  
Address-M/S BSRR & Co. Chartered Accountants,  
8<sup>th</sup> Floor Building No. 10, DLF Cybercity, Gurgaon, Haryana

यह कि मै० जेपी इन्फ्राटेक लि०, जेपी विश टाउन, (किंग्सटन पार्क-1, फेस-1), सेक्टर-128, नोएडा, गौतमबुद्ध नगर इकाई एक ग्रुप हाउसिंग परियोजना है जो उपरोक्त वर्णित स्थल पर स्थापित है तथा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा-47 के अंतर्गत एक कम्पनी है।

यह कि परियोजना का निरीक्षण क्षेत्रीय कार्यालय, नोयडा के अधिकारियों द्वारा दिनांक 13.04.2023 को किया गया। परियोजना से सम्बन्धित मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ०ए० संख्या-771/2022 निशान्त भार्गव बनाम उ०प्र० राज्य में पारित आदेश दिनांक 04.01.2023 के अनुपालन में उक्त ग्रुप हाउसिंग परियोजना का जिलाधिकारी गौतमबुद्धनगर द्वारा नामित अपर जिलाधिकारी (प्रशासन) गौतमबुद्धनगर एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, नोएडा द्वारा दिनांक 03.02.2023 को किया गया था। मा० सी०ए०क्यू०एम० द्वारा निर्गत निर्देशों के उल्लंघन के दृष्टिगत परियोजना के विरुद्ध बोर्ड मुख्यालय के पत्रांक-एच88844/सी-1/जल/एन-1177/का०ब०नो०/2023, दिनांक 09.02.2023 के माध्यम से रू० 5,47,80,000/- (रू० पांच करोड़ सैंतालीस लाख अस्सी हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपण हेतु कारण बताओ नोटिस निर्गत किया गया है। निरीक्षण के दौरान परियोजना के पैकेट एल.जी. व हाईराइज बिल्डिंग्स में निर्माण का कार्य प्रगति पर पाया गया तथा परिसर में यत्र-तत्र निर्माण सामग्री व मिट्टी अनकवर्ड अवस्था में भण्डारित पाई गई। परिसर में हाईराइज बिल्डिंग के समीप निर्मित की जा रही सड़क की खुदाई से जनित बहुतायत मात्रा में मिट्टी खुली हुई अवस्था में भण्डारित पाई गई। परिसर में धूल नियंत्रण हेतु समुचित जल छिड़काव की व्यवस्था भी परिलक्षित नहीं हुई।

निरीक्षण के दौरान सम्पूर्ण परिसर में एन्टी स्मॉग गन व पी०टी०जेड कैमरा भी स्थापित नहीं पाया गया और न ही निर्माणाधीन हाईराइज बिल्डिंग के वर्क प्लेस को समुचित ग्रीन नेट कवरींग पाई गई। वर्तमान में निरीक्षण के दौरान स्थिति लगभग पूर्व निरीक्षण दिनांक 03.02.2023 के अनुरूप ही पाई गई। परियोजना के विरुद्ध निर्गत कारण बताओ नोटिस दिनांक 09.02.2023 का भी प्रतिउत्तर /

टी.सी.-12 वी, विभूति खण्ड, गोंगी नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831,  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com

T.C.-12V, Vibhuti Khand, Gomti Nagar,  
Lucknow : 226010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
email : info@uppcb.com

-2-

अनुपालन आख्या परियोजना प्रस्तावक द्वारा अभी तक कार्यालय को प्राप्त नहीं कराई गई है।

क्षेत्रीय कार्यालय द्वारा उपरोक्तानुसार परियोजना के विरुद्ध पत्रांक-एच88844/सी-1/जल/एन-1177/का0ब0नो0/2023, दिनांक 09.02.2023 के माध्यम से रू0 5,47,80,000/- (रू0 पांच करोड सैंतालीस लाख अस्सी हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपण हेतु निर्गत कारण बताओ नोटिस की पुष्टि किए जाने की संस्तुति दृष्टिगत परियोजना के विरुद्ध पत्रांक-एच88844/सी-1/जल/एन-1177/का0ब0नो0/2023, दिनांक 09.02.2023 के माध्यम से रू0 5,47,80,000/- (रू0 पांच करोड सैंतालीस लाख अस्सी हजार मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपण हेतु निर्गत कारण बताओ नोटिस की पुष्टि करते हुए परियोजना के विरुद्ध रू0 5,47,80,000/- (रू0 पांच करोड सैंतालीस लाख अस्सी हजार मात्र)की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है।

अतः तत्कम में आपको निर्देशित किया जाता है रू0 5,47,80,000/- (रू0 पांच करोड सैंतालीस लाख अस्सी हजार मात्र) पर्यावरणीय क्षतिपूर्ति बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड खण्ड गोमती नगर, लखनऊ स्थित बैंक के खाता सं0-701502010002104 आईएफएससी कोड- UBIN0570150 में एक माह में जमा कराया जाये।



(विवेक राय)  
मुख्य पर्यावरण अधिकारी(वृत्त-1)

**प्रतिलिपि :** निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गौतमबुद्ध नगर।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा को इस निर्देश के साथ प्रेषित कि उपरोक्त के सम्बन्ध में निर्धारित समयावधि कृत कार्यवाही की आख्या प्रेषित करना सुनिश्चित करें।
3. Shri Anuj Jain, IRP (मै0 जेपी इन्फ्राटेक लि0, जेपी विश टाउन, (किंग्सटन पार्क-1, फेस-1) सेक्टर-128, नोएडा, गौतमबुद्धनगर) M/S BSRR & Co. Chartered Accountants, 8<sup>th</sup> Floor Building No. 10, DLF Cybercity, Gurgaon, Haryana-122002.

मुख्य पर्यावरण अधिकारी(वृत्त-1)

30.05.2023

To,  
Chief Environmental Officer,  
Circle - 1  
Uttar Pradesh Pollution Control Board,  
Building. No. TC-12V. Vibhuti Khand,  
Gomti Nagar  
Lucknow-226 010.

*Received*  
*30/05/2023*  
केन्द्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
ई-12 वी, गौमती नगर, लखनऊ

**Reference :** Direction dated 15.05.2023 to M/s Jaypee Infratech Ltd. by the Uttar Pradesh Pollution Control Board vide letter no. H93575/C-1/Air/ 1040/ adequate compensation/2023

**Subject:** Reply of M/s Jaypee Infratech Ltd. through its Implementation and Monitoring Committee to the Direction dated 15.05.2023 of the Uttar Pradesh Pollution Control Board vide letter no. H93575/C-1/Air/ 1040/ adequate compensation/2023.

Dear Sir,

This is in reference to the Direction dated 15.05.2023 from your office, with letter no. H93575/C-1/Air/ 1040/ adequate compensation/2023., received by Mr. Anuj Jain (erstwhile Interim Resolution Professional) of Jaypee Infratech Ltd. (hereinafter referred as the 'Noticee') on 23.05.2023. The Uttar Pradesh Pollution Control Board vide the abovementioned Letter has directed the Noticee to submit the environment compensation of Rs. 5,00,000/- lakhs, as determined by them in their Show Cause Notice dated 09.02.2023 for alleged violation of Construction and Demolition Waste Management Rules, 2016 and the Environment Protection (Amendment) Rules, 2018 (also referred as the Dust Mitigation Measures Notification) and the Orders of the Hon'ble National Green Tribunal. The Direction also notes, albeit wrongly, that the Noticee has failed to submit their Response in pursuance of the Show Cause Notice dated 09.02.2023.

It is humbly submitted that the Noticee on 22.02.2023 vide letter no. JIL/CEO/ Lucknow/2023/532, requested your good office to request for more time to submit the response to the Show Cause Notice dated 09.02.2023. This was due to the ongoing Corporate Insolvency Resolution Process before the National Company Law Tribunal and the change in the of the erstwhile management of the company.. In fact, the Noticee ceases to exist as the Interim Resolution Professional and has assumed the charge as

**JAYPEE INFRA TECH LIMITED**

**Regd. Office :** Sector - 128, Noida - 201304, Uttar Pradesh (India)  
Ph.: +91 (120) 4609000, 2470800 Fax : +91 (120) 4609464

**E-mail :** jpinfratech.investor@jilindia.in

**Website :** www.jaypeeinfratech.com **CIN :** L45203UP2007PLC033119

the Secretary of a new entity named as the Implementation and Monitoring Committee (hereinafter referred as 'IMC').

In view of the above development, there was some delay in collecting the information and material based on which on 12.05.2023, the Noticee, through its IMC has submitted a comprehensive response to your good office, clarifying that the Noticee is managing the construction waste and material in accordance with the Construction and Demolition Waste Management Rules, 2016. It has been further clarified that the Noticee is bound by the Resolution Plan and cannot be proceeded against for the abovementioned alleged violations prior to the date of approval of the Resolution Plan. This also includes any liability for payment of compensation and the said stance has been confirmed by the Hon'ble Supreme Court in a catena of judgments which the Noticee has submitted in its Response dated 12.05.2023 to the Show Cause Notice.

It is also pertinent to add that the Show Cause Notice dated 09.02.2023 and the Direction dated 15.05.2023 have been issued by your office as per the observations of the inspection undertaken by your office in pursuance of the Directions of the Hon'ble National Green Tribunal in the case of Nishant Bhargav v. State of Uttar Pradesh & Anr. (O.A.No. 771/2022). On 17.05.2023, the Impleadment Application No. 531/2023 of the Noticee in the abovementioned matter was allowed and the Noticee was directed to submit their response to the Letter Petition, Response dated 12.05.2023 to the Show Cause Notice and the Observations of the Inspection Report. The Noticee is in the process of submitting all the documents as required for the adjudication of the said dispute before the Hon'ble National Green Tribunal in pursuance of the Order dated 17.05.2023. The matter is pending adjudication before the Hon'ble National Green Tribunal and the next date of hearing is 18.08.2023. The Copy of the Order dated 17.05.2023 is appended herein as **Annexure I**.

It is requested that the Direction dated 15.05.2023, directing the Noticee to pay the environment compensation should be put on hold till the final adjudication of the abovementioned matter before the Hon'ble National Green Tribunal. No prejudice will be caused to any party as any Committee observations in the Inspection Report are 'recommendations' only and does not necessarily give finality to the findings of the Hon'ble National Green Tribunal unless it is adjudicated upon. There are a catena of decisions in this regard of the Hon'ble Supreme Court (Kanta Vibhag Yuva Koli Samaj



Parivartan Trust v. State of Gujarat & Others [Civil Appeal No. 1046 of 2019] ; Star Cement Limited & Ors v. State of Meghalaya & Ors. [Civil Appeal No. 3280 of 2020]). Be that as it may, we hope and understand that you are well versed with the law and would not insist on such payment, especially with respect to the issues which are sub-judice and more importantly has not attained finality.

In view of the above, it is hereby requested that the Direction dated 15.05.2023 may be put on hold till the final adjudication of the matter – Nishant Bhargav v. State of Uttar Pradesh & Others (OA No. 771/2022) by the Hon'ble National Green Tribunal, for which we shall be ever grateful. We further request you to consider the Reply dated 12.05.2023 submitted to the Show Cause Notice dated 09.02.2023 and modify/set aside the said Show Cause Notice accordingly. Should there be any further clarifications required, we shall be willing to abide by the same.

Thanking you

Yours Faithfully,



Mr. Dhirendra Pandey

(Authorised Representative/ Constituted Attorney)

For Jaypee Infratech Ltd.

CC: Regional Office, Noida, Uttar Pradesh Pollution Control Board

Regional Office, Gautam Budh Nagar, Uttar Pradesh Pollution Control Board

30.05.2023

To,  
Chief Environmental Officer,  
Circle - 1  
Uttar Pradesh Pollution Control Board,  
Building. No. TC-12V. Vibhuti Khand,  
Gomti Nagar  
Lucknow-226 010.

*Received  
30/05/2023*

*केन्द्रीय कार्यालय  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
ई-15, सेक्टर-1, नोएडा*

**Reference :** Direction dated 15.05.2023 to M/s Jaypee Infratech Ltd. by the Uttar Pradesh Pollution Control Board vide letter no. H93574/C-1/Water/ 1171/ adequate compensation/2023.

**Subject:** Reply of M/s Jaypee Infratech Ltd. through its Implementation and Monitoring Committee to the Direction dated 15.05.2023 of the Uttar Pradesh Pollution Control Board vide letter no. H93574/C-1/Water/ 1171/ adequate compensation/2023.

Dear Sir,

This is in reference to the Direction dated 15.05.2023 from your office, with letter no. H93574/C-1/Water/ 1171/ adequate compensation/2023, received by Mr. Anuj Jain (erstwhile Interim Resolution Professional) of Jaypee Infratech Ltd. (hereinafter referred as the 'Noticee') on 23.05.2023. The Uttar Pradesh Pollution Control Board vide the abovementioned Letter has directed the Noticee to submit an environment compensation of Rs. 5,47,80,000/- as determined by them in their Show Cause Notice dated 09.02.2023 for improper management of sewage and overflowing of manholes in Keystone Project Phase – I. The Direction also notes, albeit wrongly, that the Noticee has failed to submit their Response in pursuance of the Show Cause Notice dated 09.02.2023.

It is humbly submitted that the Noticee on 22.02.2023 vide letter no. JIL/CEO/ Lucknow/2023/532, requested your good office to request for more time to submit the response to the Show Cause Notice dated 09.02.2023. This was due to the ongoing Corporate Insolvency Resolution Process before the National Company Law Tribunal and the change of in the erstwhile management of the company. In fact, the Noticee ceases to exist as the Interim Resolution Professional and has assumed the charge as



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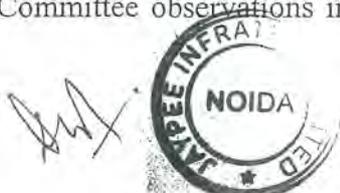
**Website :** www.jaypeeinfratech.com **CIN :** L45203UP2007PLC033119

the Secretary of a new entity named as the Implementation and Monitoring Committee (hereinafter referred as 'IMC') in accordance with the process under the Insolvency and Bankruptcy Code, 2016(IBC) and the Order dated 07.03.2023 of the National Company Law Tribunal.

In view of the above developments, there was some delay in collecting the information and material based on which on 12.05.2023, the Noticee through its IMC, has submitted a comprehensive response to your good office, clarifying that at the time of inspection there was no overflow of sewage witnessed by your good office and that the Noticee is managing sewage waste as per the conditions of No-Objection Certificate of 2010 and the most recent Consent to Operate dated 31.03.2021. It has been further clarified that the Noticee is bound by the Resolution Plan and cannot be proceeded against for the abovementioned alleged violations prior to the date of approval of the Resolution Plan. This also includes any liability for payment of compensation and the said stance has been confirmed by the Hon'ble Supreme Court in a catena of judgments which the Noticee has submitted in its Response dated 12.05.2023 to the Show Cause Notice.

It is also pertinent to add that the Show Cause Notice dated 09.02.2023 and the Direction dated 15.05.2023 have been issued by your office as per the observations of the inspection undertaken by your office in pursuance of the Directions of the Hon'ble National Green Tribunal in the case of Nishant Bhargav v. State of Uttar Pradesh & Anr (O.A. No. 771/2022). On 17.05.2023, the Impleadment Application No. 531/2023 of the Noticee in the abovementioned matter was allowed and the Noticee was directed to submit their response to the Letter Petition, Response dated 12.05.2023 to the Show Cause Notice and the Observations of the Inspection Report. The Noticee is in the process of submitting all the documents as required for the adjudication of the said dispute before the Hon'ble National Green Tribunal in pursuance of the Order dated 17.05.2023. The matter is pending adjudication before the Hon'ble National Green Tribunal and the next date of hearing is 18.08.2023 . The Copy of the Order dated 17.05.2023 is appended herein as **Annexure I**.

It is requested that the Direction dated 15.05.2023 , directing the Noticee to pay the environment compensation should be put on hold till the final adjudication of the abovementioned matter before the Hon'ble National Green Tribunal. No prejudice will be caused to any party as any Committee observations in the Inspection Report are



'recommendations' only and does not necessarily give finality to the findings of the Hon'ble National Green Tribunal unless it is adjudicated upon. There are a catena of decisions in this regard of the Hon'ble Supreme Court ( Kanta Vibhag Yuva Koli Samaj Parivartan Trust v. State of Gujarat & Others [Civil Appeal No. 1046 of 2019] ; Star Cement Limited & Ors v. State of Meghalaya & Ors. [Civil Appeal No. 3280 of 2020). Be that as it may, we hope and understand that you are well versed with the law and would not insist on such payment, especially with respect to the issues which are sub-judice and more importantly has not attained finality.

In view of the above, it is hereby requested that the Direction dated 15.05.2023 may be put on hold till the final adjudication of the matter – Nishant Bhargav v. State of Uttar Pradesh & Others (OA No. 771/2022) by the Hon'ble National Green Tribunal, for which we shall be ever grateful. We further request you to consider the Reply dated 12.05.2023 submitted to the Show Cause Notice dated 09.02.2023 and modify/set aside the said Show Cause Notice accordingly. Should there be any further clarifications required, we shall be willing to abide by the same.

Thanking you

Yours Faithfully,



Mr. Dharendra Panjwani



(Authorised Representative/ Constituted Attorney)

For Jaypee Infratech Ltd.

CC: Regional Office, Noida, Uttar Pradesh Pollution Control Board

Regional Office, Gautam Budh Nagar, Uttar Pradesh Pollution Control Board

**ANNEXURE R/10**

*Private, Privileged & Confidential  
Resolution Plan for Jaypee Infratech Limited*

**Resolution Plan for Jaypee Infratech Limited (“JIL”), a company under Corporate Insolvency Resolution Process pursuant to the order dated August 9, 2017 of the Hon’ble National Company Law Tribunal, Allahabad bench and order dated November 06, 2019 passed by the Hon’ble Supreme Court of India in Civil Appeal (Diary) No. 27229/2019**

**Resolution Applicants**

**Suraksha Realty Limited**

**Lakshdeep Investments and Finance Private Limited**

**Dated: June 07, 2021**

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**PART I**  
**OVERVIEW OF THE RESOLUTION APPLICANTS**

**1. Details of the Resolution Applicants**

**1.1. Suraksha Realty Limited**

A company registered under the provisions of the Companies Act, 1956 and having *Corporate Identity Number* U45201MH2008PLC180675, having its registered office at 3, Narayan Building, 23, L. N. Road, Dadar (East), Mumbai, Maharashtra - 400014.

**1.2. Lakshdeep Investments and Finance Private Limited**

A company registered under the provisions of the Companies Act, 1956 and having *Corporate Identity Number* U67120MH1993PTC072685, having its registered office at 3, Narayan Building, 23, L. N. Road, Dadar (East), Mumbai, Maharashtra - 400014.

**2. Details of Directors of the Resolution Applicant(s)**

Table 1: Details of Directors

Sr. No.	Name of the Resolution Applicant	Name of the Directors
1	Suraksha Realty Limited	1. Mr. Paresh Mohanlal Parekh 2. Mr. Vijay Mohanlal Parekh 3. Ms. Khyati Chintan Valia 4. Mr. Harshal Pankaj Bhuta 5. Mr. Ramesh Madanlal Jain
2	Lakshdeep Investments and Finance Private Limited	1. Ms. Raksha Sudhir Valia 2. Ms. Shradha Jash Panchamia

**3. Declaration (s) under Section 29A of the Code from each of the Resolution Applicant(s)**

The declaration(s) under Section 29A of the Code from each of the Resolution Applicants is provided to the Interim Resolution Professional. Each Resolution Applicant shall ensure that this Resolution Plan complies with the Process Document (save and except as otherwise provided in this Resolution Plan), the Code and the Regulations.

Further, the Hon'ble Supreme Court has in the matter of Ghanshyam Mishra and Sons Private Limited versus Edelweiss Asset Reconstruction Company Limited (decided on 13.04.2021) held as under:

*"86. .... It is at this stage, that the plan becomes binding on Corporate Debtor, its employees, members, creditors, guarantors and other stakeholders involved in the resolution Plan. The legislative intent behind this is, to freeze all the claims so that the resolution applicant starts on a clean slate and is not flung with any surprise claims. If that is permitted, the very calculations on the basis of which the resolution applicant submits its plans, would go haywire and the plan would be unworkable."*

*"95 (i).... On the date of approval of resolution plan by the Adjudicating Authority, all such claims, which are not a part of resolution plan, shall stand extinguished and no person will be entitled to initiate or continue any proceedings in respect to a claim, which is not part of the resolution plan.*

*"111. ....In our view, the observations made in the aforesaid paragraphs, if permitted to remain, would totally frustrate the object of I&B Code of revival of a Corporate Debtor and to resurrect it as a going concern. As held by this Court, the successful resolution applicant cannot be flung with surprise claims which are not part of the resolution plan."*

(Emphasis ours)

In view of the observations of the Hon'ble Supreme Court, the Resolution Applicants provide the Effects of the Resolution Plan as under:

**Effects on the Corporate Debtor:**

- 34.1. As from the NCLT Approval Date, all the suspended directors of the Corporate Debtor shall be deemed to have vacated office; new directors, as may be appointed by the Resolution Applicants and/or the Corporate Debtor shall be deemed to have assumed office and the order of the Adjudicating Authority, filed with the concerned Registrar of Companies shall be a conclusive proof thereof without requirements of any other document under the Applicable Laws.
- 34.2. It is clarified that the existing promoters, shareholders, managers, directors, officers, or such other person in charge of the affairs and management of the Corporate Debtor (including any person who was an 'officer in default' or 'occupier') prior to the Insolvency Commencement Date shall continue to be responsible and liable for all the liabilities, claims, demand, obligations, penalties etc. arising out of any proceedings, inquiries, investigations, orders, show causes, notices, suits, litigation etc. (including but not limited to those arising out of any orders passed by the NCLT pursuant to Sections 43, 45, 49, 50, 66, 68, 70, 71, 72, 73, 74 of the Code) or any acts or omissions in breach of Applicable Law which occurred prior to the Insolvency Commencement Date. Further,

convert residual debt of the Institutional Financial Creditors after transfer of beneficial ownership to the Assenting Institutional Financial Creditors and allowing enforcement of security interest to the Dissenting Institutional Financial Creditors, in accordance with the Resolution Plan, into equity shares of the Corporate Debtor to be held by the Institutional Financial Creditors and subsequently, such equity shares will be extinguished in entirety by way of reduction in share capital through credit to capital reserve account.

- 34.24. The carrying amount of asset(s) (tangible or intangible, as the case may be) standing in the books of the Corporate Debtor, shall be derecognised on its disposal for Dissenting Financial Creditors and the Institutional Financial Creditors and the consideration for such disposal shall be recognised at a value being determined under Ind AS 113 read with Section 30 of the IBC, 2016, While derecognising the carrying amount and recognising the consideration for such disposal as aforesaid, the Resolution Applicant shall also consider the substance of the transaction or other event and not merely its legal form, Such derecognition and recognition shall be without prejudice to the right of Resolution Applicant for reinstating the financials of the Corporate Debtor in terms of Ind AS including but not limited to selecting and applying accounting policies, and accounting for changes in accounting policies, changes in accounting estimates and corrections of prior period errors.
- 34.25. The Code and the Regulations entitle all creditors of a Corporate Debtor to submit their claims to the Interim Resolution Professional within 90 days from the date of commencement of the CIRP period. It is clarified that in the event any Creditor of the Corporate Debtor have not submitted Claim to the Interim Resolution Professional within the timelines stipulated by the Code or such Claim is rejected by the Interim Resolution Professional or such Claim, interest, right, liability, including under any law, is filed on or before Approval Date or raised subsequently however pertains to period prior to the Insolvency Commencement Date and / or Approval Date or pertaining to any default violation, omission pertaining to the period prior to the Insolvency Commencement Date and / or Approval Date, such Creditor will not be entitled to receive payments, if any, under the Resolution Plan with respect to such Claims save and except as provided in the Resolution Plan. Any such Claim shall be deemed to have arisen on the Insolvency Commencement Date/ Approval Date and upon approval of this Resolution Plan shall stand satisfied and extinguished. The Resolution Applicants or Corporate Debtor shall not, in any manner whatsoever, be directly or indirectly responsible or liable for any such claims, interest, right or liability.
- 34.26. Any Claim not dealt with, in the Resolution Plan shall stand permanently extinguished upon the approval of the Resolution Plan by Adjudicating Authority. No additional

the Approval Date shall not incur any liabilities (whether civil or criminal) for such breach contravention or non-compliance of Applicable Law by the Corporate Debtor in relation to the period prior to the Approval Date.

- 34.40. All claims or demands made by or liabilities payable to or assessed or unassessed by any regulatory or statutory or administrative authority or instrumentality thereof, in relation to any dues, direct or indirect taxes, duties (including stamp duties), penalties, fees, interest, levies, etc. or any other charges whatsoever (including but not limited to any tax liability and any other liability in relation to any approval or benefit granted to the Corporate Debtor or in relation to the Corporate Debtor), whether admitted or not due or contingent, present or future, in relation of any period prior to the Approval Date or arising on account of the Resolution Applicants being taking over the Corporate Debtor under the Resolution Plan, will be written off in full and will be deemed to be fully and permanently extinguished on the Approval Date and the Corporate Debtor or the Resolution Applicants shall neither be directly nor indirectly held liable for the same.
- 34.41. All claims, demands, levies etc. pertaining to interest and penalty under applicable laws including but not limited to, on delayed payment of income tax, tax deducted at source late filing of TDS returns, in respect of all the dues (including interest and penalty) of the Corporate Debtor arising for period up to the Approval Date (including such dues for period prior to the Approval Date that may crystallize subsequent to the Approval Date) or arising on account of acquisition of control over the Corporate Debtor by the Resolution Applicants pursuant to this Resolution Plan, will be deemed to be fully and permanently extinguished on the Approval Date and the Corporate Debtor or the Resolution Applicants shall neither be directly nor indirectly held liable for the same. Further, no transaction contemplated in this Resolution Plan shall be treated as void or non-compliant with any provisions of the Income-tax Act, 1961.
- 34.42. The Interim Resolution Professional has in the VDR mentioned about the claims of the Income Tax Department and other statutory authorities and as are more particularly mentioned herein above. It is specifically stated that save and except as provided hereinabove, all other claims, debts, demands and dues of the Income Tax Department, whether raised or contingent, likely to be made in future and other statutory authorities, pertaining or related to the period prior to the Approval Date or pertaining to or arising out of any transaction including allotment of land or arising on account of acquisition of control over the Corporate Debtor by the Resolution Applicants pursuant to this Resolution Plan shall be deemed to have arisen on the Insolvency Commencement Date and/or Approval Date and shall stand satisfied and extinguished, and no such existing claim, debt or due or demand shall subsist against the Corporate Debtor and the Resolution Applicants by the Income Tax Department and other statutory authorities. It

is clarified that in the event any claim raised by the Income Tax Department and other statutory authorities subsequently however pertains or related to period prior to the Approval Date, the Income Tax Department and other statutory authorities shall not be entitled to receive payments, if any, with respect to such claims and/or demands. Any such Claim shall be deemed to have arisen on the Insolvency Commencement Date / Approval Date and upon approval of this Resolution Plan shall stand satisfied and extinguished. The Corporate Debtor and/or the Resolution Applicants shall have no adverse impact or financial burden due to any litigation which has arisen in relation to any transaction prior to the Approval Date.

- 34.43. On the Approval Date, all the penalties, charges, fees, etc. arising out of non-compliance of the requirements, if any, of the regulations, rules, circulars, notifications, etc. of SEBI, RBI, ROC and/or any other statutory, regulatory or administrative or Governmental Authority or any other liability under the Applicable Laws including but not limited to labour laws, tax laws etc. pertaining to a period prior to the Approval Date shall stand extinguished permanently and all proceedings pending against the Corporate Debtor for any such non-compliance shall stand infructuous on the Approval Date.
- 34.44. Upon Approval Date, all the penalties, charges, fees, etc. arising out of non-compliance of the requirements if any of labour laws like Employee State Insurance Act, 1948, Provident Fund Act, Payment of Bonus Act, Contract Labour Act, 1973, Minimum Wages Act, Equal Remuneration Act, 1976, Factories Act 1948, Gratuity Act 1972, etc. shall stand extinguished and any litigation/suit/proceeding in relation thereto shall stand infructuous.
- 34.45. The Resolution Applicants understand that the Uttar Pradesh Real Estate Regulatory Authority ("UP RERA") has issued letters dated 31.08.2019 ("RERA Letters") to the Corporate Debtor, in terms of which UP RERA has imposed a penalty to the tune of Rs. 2,00,000 per project on 16 projects of the Corporate Debtor aggregating to total penalty of Rs. 32,00,000. That, the RERA Letters along with the underlying claims of UP RERA and any related legal proceedings (including criminal proceedings excluding those against the Existing Promoters), if any, shall stand irrevocably and unconditionally abated, settled and extinguished in perpetuity on and with effect from the Approval Date inter alia on account of the fact that the same could not have been raised/claimed while the moratorium provisions as contained Section 14 of the IBC were applicable in respect of the Corporate Debtor.
- 34.46. The Resolution Applicants understand that a recovery certificate bearing no 743/14-I dated August 09, 2019 has been issued by the Divisional Director, Social Forestry

the Applicable Laws.

- 34.65. All procedural requirements in accordance with Section 66 of the Companies Act, 2013 and NCLT (Procedure for reduction of share capital) Rules, 2016 and other Applicable Laws shall be deemed to have been complied with on the Approval Date.
- 34.66. Upon approval of this Resolution Plan by the Adjudicating Authority, the cancellation of existing equity share capital, increase in authorised share capital of the Corporate Debtor, appointment of auditor, and issuance or allotment of Equity Shares shall not require any corporate action by the Corporate Debtor or any other approvals by the shareholders of the Corporate Debtor and the Corporate Debtor may file the order of the Adjudicating Authority to inform the Registrar of Companies or any Governmental Authorities regarding such cancellation of existing equity share capital, change in authorised share capital and amendment to the memorandum and articles of association and other such constitutional documents of the Corporate Debtor.
- 34.67. On and from the Approval Date, the Corporate Debtor or the Resolution Applicants shall not be disqualified or blacklisted or liable for any non-compliance, default, breach etc., during the period prior to the Approval Date, in relation to failure to take or obtain or failure to comply with any approvals, consent or permits from Governmental Authorities and such Governmental Authorities concerned shall extinguish any such non-compliances by the Corporate Debtor under Applicable Laws prior to the Approval Date.
- 34.68. The directors and other officers and employees appointed by the Corporate Debtor after the Approval Date shall not be liable in respect of non-compliances with the various provisions of the Companies Act, 1956 and/or Companies Act, 2013 and rules made thereunder with respect to any omission and/or non-compliance pertaining thereto prior to the Approval Date including non- preparation and non-approval of financial statements for any of the financial years prior to the Approval Date, non-approval of audited accounts and non-adoption of change in accounting policy as required under the Companies Act 2013. In terms of the Concession Agreement, we assume that the title of the land parcels allotted by YEIDA to the Corporate Debtor is and has always been good, marketable and valid.
- 34.69. YEIDA shall ensure that the Corporate Debtor is provided with unencumbered and unfettered physical possession of all lands that the Corporate Debtor is entitled to in terms of the Concession Agreement.
- 34.70. On and with effect from the Approval Date, all claims and the benefits of the Corporate Debtor against contractual counterparties (and all liabilities of such counterparties towards the Corporate Debtor) shall remain outstanding, due and payable in accordance

by the CoC and/or the Adjudicating Authority and/or NCLAT, the same shall be treated as part of the Resolution Plan, provided the same are accepted by the Resolution Applicants, in writing.

- 40.8. The Long Stop Date for satisfaction of the terms and conditions mentioned in the Resolution Plan, shall be 24 (Twenty Four) months from the date of approval of Resolution Plan by CoC unless extended by mutual agreement between the Resolution Applicants and the CoC. In the event the approval from Adjudicating Authority does not come till the Long Stop Date, then Resolution Applicants shall be free to withdraw the Resolution Plan and shall no longer be bound by the obligations contemplated under this Resolution Plan or Request for Resolution Plan/ Process Note at its discretion.

**For Resolution Applicants**



**Authorised Signatory**



ENVIRO LEGAL DEFENCE FIRM &lt;eldflegal@gmail.com&gt;

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**Service in Nishant Bhargava vs State of Uttar Pradesh & Anr. (O.A. No. 771/2022/PB)**

1 message

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**ELDF** <eldflegal@gmail.com>

Fri, Jun 16, 2023 at 4:15 PM

To: pradeepmisra@yahoo.com, anandbhadola1979@yahoo.com, narendra\_kasana@rediffmail.com

Cc: Mansi Bachani &lt;mansi@eldfindia.com&gt;, "Cc: Sanjay Upadhyay" &lt;sanjay@eldfindia.com&gt;

Respected Sir,

Please find the attached copy of the Counter Affidavit and Objections on behalf of Jaypee Infratech Limited through its Implementation and Monitoring Committee in OA No. 771/2022 alongwith Affidavit filed on Mr. Sanjay Upadhyay Advocate, Supreme Court of India.

*Regards*

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**Sameer Manher***Clerk**Enviro Legal Defence Firm**29, Presidential Estate LGF,**Nizamuddin East New Delhi – 110013**Ph. No. 011-40573181*

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**2 attachments****Counter Affidavit.pdf**

14602K

**Objections.pdf**

1196K